BEFORE THE NATIONAL GREEN TRIBUNAL

AT PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION 59 OF 2024

IN THE *SUO MOTU* MATTER OF:

"NEWS ITEM TITLED "DEFORESTATION FOR MINING RESUMES IN HASDEO LOCALS ACTIVISTS ALLEGE DETENTION" APPEARING IN THE HINDU DATED 22.12.2023"

FILING INDEX

Sr. No.	Particulars	Court Fees
1.	REPLY/REPORT IN OA 59 OF *SUO MOTU* MATTER OF: "NEWS ITEM TITLED DEFORESTATION FOR MINING RESUMES IN HASDEO LOCALS ACTIVISTS ALLEGE DETENTION" APPEARING IN THE HINDU DATED 22.12.2023" ON BEHALF OF THE OFFICE OF THE PRICIPAL CHIEF CONSERVATOR OF FORESTS, CHHATTISGARH	
2.	Annexure R2/1 to R2/10	
3.	Vakalatnama	
	Total	

Filed By:

Mahesh Kumar, Advocate
Enrol. No. UP/09634/2018
Mob. No. 9810397567

BEFORE THE NATIONAL GREEN TRIBUNAL

AT PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION 59 OF 2024

IN THE *SUO MOTU* MATTER OF:

"NEWS ITEM TITLED "DEFORESTATION FOR MINING RESUMES IN HASDEO LOCALS ACTIVISTS ALLEGE DETENTION" APPEARING IN THE HINDU DATED 22.12.2023"

REPLY/REPORT ON BEHALF OF THE OFFICE OF THE PRICIPAL CHIEF CONSERVATOR OF FORESTS, CHHATTISGARH

PAPER BOOK

FOR INDEX KINDLY SEE INSIDE

ADVOCATE FOR THE RESPONDENT MR. MAHESH KUMAR

INDEX

S.NO.	PARTICULARS	PAGES
1.	REPLY/REPORT IN OA 59 OF *SUO MOTU* MATTER OF: "NEWS ITEM TITLED DEFORESTATION FOR MINING RESUMES IN HASDEO LOCALS ACTIVISTS ALLEGE DETENTION" APPEARING IN THE HINDU DATED 22.12.2023" ON BEHALF OF THE OFFICE OF THE PRICIPAL CHIEF CONSERVATOR OF FORESTS, CHHATTISGARH	**1 - 13**
2.	**ANNEXURE R-2/1:** A copy of the MoEF's in-principle approval dated 06.07.2011.	**14 - 16**
3.	**ANNEXURE R-2/2:** A copy of the State Govt.'s in-principle approval dated 28.07.2011.	**17 - 19**
4.	**ANNEXURE R-2/3:** A copy of the State Govt.'s compliance report dated 31.12.2011.	**20 - 24**
5.	**ANNEXURE R-2/4:** A copy of the MoeF's final stage approval dated 15.03.2012.	**25 - 28**
6.	**ANNEXURE R-2/5** A copy of the Stage Govt's final stage approval dated 15.03.2012.	**29 - 31**
7.	**ANNEXURE R-2/6:** A copy of the commencement of phase II mining order by MoEF dated 02.02.2022	**32 - 33**
8.	**ANNEXURE R-2/7:** A copy of the commencement of phase II mining order dated 25.03.2022 issued by the State Government.	**34 - 35**

9.	**ANNEXURE R-2/8 (Colly.):** The copies of the letters dated 05.05.2022, 11.12.2023, 12.10.2022, 25.11.2022, & 03.01.2023	**36 - 56**
10.	**ANNEXURE R-2/9** A copy of the Hon'ble Supreme Court judgement dated 16.10.2023 passed in Civil Appeal No. 4395 of 2014.	**57 - 66**
11.	**ANNEXURE R-2/10:** A copy of the Gazette notification of Lemru Elephant Reserve dated 22.10.2021.	**67 - 81**
12.	**VAKALTNAMA**	**82**

FILED BY

MAHESH KUMAR

ADVOCATE FOR THE STATE OF CHHATTISGARH

PLACE: NEW DELHI
DATE: 20.01.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

AT PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION 59 OF 2024

IN THE *SUO MOTU* MATTER OF:

"NEWS ITEM TITLED "DEFORESTATION FOR MINING RESUMES IN HASDEO LOCALS ACTIVISTS ALLEGE DETENTION" APPEARING IN THE HINDU DATED 22.12.2023"

REPLY/REPORT IN OA 59 OF 2024 IN THE *SUO MOTU* MATTER OF: "NEWS ITEM TITLED DEFORESTATION FOR MINING RESUMES IN HASDEO LOCALS ACTIVISTS ALLEGE DETENTION" APPEARING IN THE HINDU DATED 22.12.2023" ON BEHALF OF THE OFFICE OF THE PRICIPAL CHIEF CONSERVATOR OF FORESTS, CHHATTISGARH

MOST RESPECTFULLY SHEWETH:

The answering respondent most humbly submits as follows:

A. PRELIMINARY SUBMISSION:

1. The Answering Respondent (Office of PCCF, Chhattisgarh) is hereby filing its reply in the *SUO MOTU* MATTER OF: "NEWS ITEM TITLED DEFORESTATION FOR MINING RESUMES IN HASDEO LOCALS ACTIVISTS ALLEGE DETENTION" APPEARING IN THE HINDU DATED 22.12.2023". The subject matter of the news item dated 22.12.2023 is regarding the tree felling in Parsa East Kente Basan coal block (hereinafter "PEKB coal block" in short) allotted to Rajasthan Rajya Vidyut Utpadan Nigam Ltd., Government of Rajasthan (hereinafter

referred as "RRVUNL") in Surguja Circle, Ambikapur Forest Division, Chhattisgarh.

2. The referenced news report encompasses two principal focal points. Firstly, it centers on deforestation attributed to mining activities in Parsa East Kete Basan coal block, abbreviated as PEKB coal block. It is emphatically asserted that such actions are undertaken in strict adherence to the approvals and permissions given by both Central and State Government authorities. Elaboration on the specifics of these approvals and permissions is given in subsequent paragraphs of this response. Secondly, the report highlights instances of protest, detention, and alleged arrests involving local residents expressing opposition to mining activities at PEKB coal block.

3. The answering respondent most respectfully submits here that it is a matter of facts that there are three adjacent coal blocks situated in the Hasdeo Aranya Coalfield region i.e. Par, PARSA EAST KENTE BASIN (PEKB) and KENTE EXTENSION COAL BLOCK (KECB). All of the above mentioned three coal blocks have been allocated to the RRVUNL and the pertinent issue is regarding the forest clearance in PARSA EAST KENTE BASIN (PEKB) coal block.

B. PARSA EAST KENTE BASIN Coal Block

4. The Ministry of Coal, Govt. of India had allocated PEKB coal block situated in the Surguja District, Chhattisgarh to RRVUNL.

5. In order to develop the coal block, RRVUNL had submitted a proposal for diversion of forest land (1898.328 Hectare) for PEKB coal block project on 12.01.2009 as per the Forest Conservation Act, 1980.

6. The Ministry of Environment of Forest and Climate change (herein after referred as "MoEF&CC") granted In-principle Forest Clearance approval under Section 2 of Forest Conservation Act, 1980 for PEKB coal block 1898 ha. on 06.07.2011. A copy of the MoeF's in-principle approval dated 06.07.2011 is annexed and marked as **ANNEXURE R-2/1.** Subsequently, the Govt. of Chhattisgarh granted In-principle Forest Clearance approval under Section 2 of Forest Conservation Act, 1980 for PEKB coal block 1898 ha. on 28.07.2011. A copy of the State Govt.'s in-principle approval dated 28.07.2011 is annexed and marked as **ANNEXURE R-2/2.**

7. The Govt. of Chhattisgarh submitted the compliance report for in-principle forest clearance conditions submitted by the User Agency (RRVUNL) to MoEF&CC on 31.12.2011**.** A copy of the State Govt.'s compliance report dated 31.12.2011 is annexed and marked as **ANNEXURE R-2/3.**

8. The MoEF&CC granted Final Stage Forest Clearance approval under Section 2 of Forest Conservation Act, 1980 for PEKB coal block 1898 ha. on 15.03.2012. A copy of the MoEF's in-principle approval dated 15.03.2012 is annexed and marked as **ANNEXURE R-2/4.**

9. It is clear from the perusal of the forest clearance order dated 15.03.2012 that the same was granted for diversion of the entire 1898.328 ha of forest land in respect of PEKB captive block open cast mining project in favour of RRVUNL, in which area the mining was envisaged to be carried out in two-phases :

Phase-1: mining was to be carried out in the area of 762 ha

Phase-2: mining was to be carried out in the balance area of 1136 ha.

10. Based on the final stage approval by the Central Govt., the Govt. of Chhattisgarh granted Final Stage Forest Clearance approval under Section 2 of Forest (Conservation) Act, 1980 for PEKB coal block 1898 ha. on 28.03.2012. Subsequent thereto the mining operations of the PEKB coal block started in 2013. A copy of the order for diversion of forest land dated 28.03.2012 issued by the Govt. of Chhattisgarh is annexed herewith and marked as **ANNEXURE R-2/5.**

11. Upon getting the Phase -1 of mining operations near exhaustion, a request was submitted by the user agency, namely Rajasthan Rajya Vidyut Utpadan Nigam Ltd (RRVUNL) to allow mining in Phase -2 in 1136 ha of forest land in PEKB coal block due to the enhancement of capacity from 10 MTPA to 15 MTPA by MoEF & CC *vide* environment clearance dated 10.08.2018. The State Government in accordance with the prescribed procedure forwarded the said request letter vide communication dated 22.02.2021 to MoEF&CC for consideration of RRVUNL request for Phase-2 mining permission.

12. The MoEF&CC after perusal of comprehensive Biodiversity Assessment Report of Indian Council for Forest Research and Education ("ICFRE") and Wildlife Institute of India ("WII"), followed by the recommendations of the Forest Advisory Committee ("FAC") *vide* meeting dated 23.12.2021, accorded the approval for commencement of Phase -2 mining in PEKB Coal block *vide* its order dated 02.02.2022. A copy of the MoEF order for commencement of Phase -2 mining in

PEKB Coal block dated 02.02.2022 is annexed herewith and marked as **ANNEXURE R-2/6.**

13. The State Government vide order dated 25.03.2022 issued permission for Phase-2 mining in PEKB mine leading to current tree felling activities in the Hasdeo Arand Forest Area. A copy of the state government order for commencement of Phase -2 mining in PEKB Coal block dated 25.03.2022 issued by the State Government is annexed herewith and marked as **ANNEXURE R-2/7.**

14. That pursuant to the forest land diversion order issued under Section 2 of the Forest (Conservation) Act, 1980 by the state govt., the concerned CCF grants Bhu-Pravesh permission (Entry to Forest Land Permission) for mining. Then, the user agency applies for tree felling in a phased manner, aligning with its approved mining plan. Following the necessary approvals, the tree felling operation is completed by the DFO after getting due permission from the office of the answering respondent. Subsequently possession of the land is transferred to the user agency. From the foregoing, it is clear that tree felling in a coal mining project is not done in one go, rather in a phased manner spanning over 15-20 years as and when required as per the approved mining plan.

Likewise, the tree felling activity in Phase -2 of PEKB Coal Block was done by DFO Surguja on the basis of tree felling permission issued by the answering respondent *vide* letters dated 05.05.2022 & 11.12.2023. Further, DFO handed over around 43.63 Ha. of forest land to RRVUNL for mining operations *vide* letters dated 12.10.2022,

25.11.2022 & 03.01.2023 respectively and mining process was continued. After completion of the mining in 43.63 Ha forest land, the user agency demanded 91 Ha vide letter dated 20.10.2023 as per the mining plan, for which the DFO after getting approval to cut 15307 trees in 91.130 Ha forest land from the answering respondent has completed the tree felling of approximately 9500 trees in around 70 Ha of the remaining 91 Ha of the forest land and the handing over of the land to RRVUNL is still under process. The copies of the letters dated 05.05.2022, 11.12.2023, 12.10.2022, 25.11.2022, & 03.01.2023 are collectively annexed herewith and marked as **ANNEXURE R-2/8 (Colly.).**

15. The details of the trees felled in PEKB coal block in the first phase of mining are as follows :

a. Year 2012-13 to 2017-18 : 50,014 trees in 588.302 ha.

b. Year 2018-19 to 2022-23 : 31,852 trees in 209.222 ha.

16. It is also pertinent to mention that against the diverted forest land in PEKB coal block, in total around 42,04,200 saplings have been planted in the area of about 3822 hectares of land for Compensatory Afforestation (CA). Also as per the condition imposed by MoEF&CC, the user agency has planted around 11,54,820 saplings in dump and reclamation area of around 429 hectares. Therefore, in PEKB coal block, in total around 53,59,020 plants have been planted. In addition to the plantation endeavors, it is noteworthy that 9066 Sal and other tree varieties have been successfully transplanted within the reclaimed forest area. Beyond these ecological initiatives, the user agency has

fulfilled its financial obligations related to Forest Clearance, as delineated in the accompanying table:

S.no.	Head	Amount in Rupees (INR)
1	Net Present Value	1,68,07,29,258
2	Compensatory Afforestation	58,41,31,000
3	Wildlife Management Plan	22,00,00,000 & 10,28,00,000
4	Safety Zone	26,37,665
5	Biodiversity Assessment Study (Paid to ICFRE Dehradun)	2,32,91,000
	Total Amount (In INR)	**Rs 2,61,35,88,923**
Grand Total : Rupees Two Sixty One Crore Thirty Five Lakh Eighty Eight Thousand Nine Hundred Twenty Three /-		

C. COURT CASES RELATING TO PEKB COAL BLOCK

17. That, it is also important to envisage the relevant court cases relating to PEKB coal block.

a. The grant of forest clearance dated 28.03.2012 for diversion of 1898.328 hectare of forest land for PEKB coal block was challenged before the Principal Bench of this Hon'ble Tribunal by filling Appeal No. 73/2012 titled as *Sudiep Shrivastava Vs. UOI and others*.

b. The Principal Bench of this Hon'ble Tribunal vide its order dated 24.03.2014 has suspended the mining till a reasoned orders are passed by the MoEF in accordance with law and the directions are as follows:

"1. Order dated 23rd June, 2011passed by the respondent no. 2- MoEF Government of India and consequential order dated

28th March, 2012 passed by the respondent no. 1 State of Chhattisgarh under section 2 of the Forest (Conservation) Act 1980 for diversion of forest land of PEKB Coal Blocks are set-aside.

2. *The case is remanded to the MoEF with directions to seek fresh advice of the FAC within reasonable time on all aspects of the proposal discussed herein above with emphasis on seeking answers to the following questions: (i) What type of flora and fauna in terms of bio-diversity and forest cover existed as on the date of the proposal in PEKBCoal Blocks in question. (ii) is/was the PEKB Coal Blocks habitat to endemic or endangered species of flora and fauna. (iii) Whether the migratory route/corridor of any wild animal particularly, elephant passes through the area in question and, if yes, its need. (iv)Whether the area of PEKB Block has that significant conservation/protection value so much so that the area cannot be compromised for coal mining with appropriate conservation/management strategies. (v) What is their opinion about opening the PEKB Coal Blocks for mining as per the sequential mining and reclamation method proposed as well as the efficacy of the translocation of the tree vis-a-vis the gestation period for regeneration of the flora? (vi) What is their opinion about the Wildlife Management plan finally prescribed. (vii) What conditions and restriction do they propose on the mining in question, if they favour such mining? Liberty is granted to the FAC to seek advice/opinion/specialised knowledge from any authoritative source such as Indian Council of Forestry Research and Education Dehradun or Wildlife Institute of India including the sources indicated in the present case by the parties.*

3. *The MoEF shall pass a reasoned order in light of the advice given by the FAC in accordance with law and pass appropriate order in accordance with law.*

4. *All work commenced by the respondent no. 3 project proponent and respondent no. 4 pursuant to the order dated 28th March, 2012 passed by the respondent no. 1 State of Chhattisgarh under section 2 of the FC Act 1980, except the work of conservation of existing flora and fauna, shall stand suspended till such further orders are passed by the MoEF in accordance with law.*
5. *No order as to costs."*

c. The above final judgment of this Hon'ble Tribunal was challenged by RRVUNL in the Hon'ble Supreme Court of India in Civil Appeal 4395 of 2014 titled as "*Rajasthan Rajya Vidyut Utpadan Nigam Limited Vs. Sudiep Shrivastava & Ors.*"

d. That, vide order dated 28.04.2014, the Hon'ble Supreme Court of India was pleased to issue notice in the Civil Appeal and granted an interim stay on this Hon'ble Tribunal's (PB) direction no. 4 i.e., suspension of mining activity. The Hon'ble Supreme Court of India had directed as under:

> *"Issue notice....*
>
> *...In the meanwhile, we stay the direction in the impugned order that all works commenced by the appellant pursuant to the order dated 28th March 2012 passed by the State of Chhattisgarh under Section 2 of the Forest Conservation Act, 1980 shall stand suspended till further orders are passed by the Ministry of Environment and Forest".*

e. That, as per the stay order of the Hon'ble Supreme Court, the mining operation was continued, by the user agency. Further, the

Govt. of Chhattisgarh ordered ICFRE to conduct comprehensive Biodiversity Assessment Study in the whole Hasdeo Aranya Area as ordered by the Principal Bench, National Green Tribunal.

f. Insofar as ICFRE/WII recommendations are concerned, it is submitted that the answering respondent in compliance with the judgment of Ld Tribunal (Principal Bench), communicated the ICFRE Biodiversity Assessment Study Report to the MoEF *vide* communication no 5-17/2018/10-2 dated 08.10.2021 for necessary action and it clear from the directions of the Ld. Tribunal, the report so presented should be examined by FAC for the Coal Blocks of the Hasdeo Arand coalfield, after which MoEF was required to pass an appropriate order in accordance with law in light of the advice given by the FAC.

g. Further, the Biodiversity Assessment report was also tabled by MoEF&CC in the Hon'ble Supreme Court in Civil Appeal No. 4395 of 2014, which was subsequently disposed of *vide* order dated 16.10.2023. A copy of the Hon'ble Supreme Court judgement dated 16.10.2023 passed in Civil Appeal No. 4395 of 2014 is annexed herewith and marked as **ANNEXURE R-2/9.**

h. Other than the above court cases, *WPC 371/2019 Dinesh Kumar Soni vs Union of India* and *WPC 510 of 2023 Sudiep Shrivastava vs Union of India* are pending consideration before the Hon'ble Supreme Court of India relating to PEKB coal block.

D. LEMRU ELEPHANT RESERVE

18. It is submitted that the PEKB coal block of RRVUNL falls outside of the Lemru Elephant Reserve. The answering respondent after considering the ICFRE report and ensuring better protection and management of the area and further in order to mitigate the Human-Elephant conflict, enhanced the proposal of Lemru Elephant Reserve from 450 sq. km. to 1995.48 sq km and the same has been notified by the Answering Respondent *vide* Gazette Notification No F 8-6/2007/10-2 dated 07.10.2021. A copy of the notification of Lemru Elephant Reserve dated 22.10.2021 is annexed and attached as **ANNEXURE R-2/10**.

19. The above facts are submitted before the Hon'ble National Green Tribunal and prayed to take in consideration and render justice.

FILED BY

MAHESH KUMAR
ADVOCATE
STANDING COUNSEL
STATE OF CHHATTISGARH

PLACE: NEW DELHI
DATE: 22.01.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

AT PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION 59 OF 2024

IN THE *SUO MOTU* MATTER OF: "NEWS ITEM TITLED "DEFORESTATION FOR MINING RESUMES IN HASDEO LOCALS ACTIVISTS ALLEGE DETENTION" APPEARING IN THE HINDU DATED 22.12.2023"

AFFIDAVIT

I, SUNIL KUMAR MISHRA, son of Shri K. P. Mishra, aged about 58 years, presently working as the Additional Principal Chief Conservator of Forests, Land Management, Department of Forest, Chhattisgarh at Aranya Bhawan, Nawa Raipur, Atal Nagar, Chhattisgarh, 492002 do hereby solemnly affirm and sincerely state as follows :-

1. That I am the Officer-in-charge in the above-mentioned Original Application 59 of 2024 and as such I am conversant with the facts and circumstance of the present case.
2. That, the content of the reply are true and correct to the best of my knowledge, belief and information available in official record.
3. No part of it is false and nothing material has been concealed therein.

Verified at Raipur/New Delhi on this 20 January 2024.

DEPONENT

VERIFICATION

I, the above named deponent do hereby verify and declare that the content of the affidavit from 1 to 03 are true and correct to the best of my knowledge, belief and information available in official record and legal advice.

No part of it is false and nothing material has been concealed therein.

Verified at Raipur/New Delhi on this 20 January 2024.

DEPONENT

ANNEXURE R2/1

F. No. 8-31/2010-FC
Government of India
Ministry of Environment and Forests
(FC Division)

Paryavaran Bhawan, CGO Complex,
Lodhi Road, New Delhi - 110510.
Dated: 6th July, 2011

C.C.F. (HM)
P.C.C.F.

To

The Principal Secretary (Forests),
Government of Chhattisgarh,
Raipur.

Sub: **Diversion of 1898.328 ha of forest land for Parsa East and Kete Basan captive coal block open cast mining project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja district of Chhattisgarh.**

Sir.

I am directed to refer to the State Government's letter no. F - 5 - 4 / 2010 / 10 - 2 dated 2 .2010 on the subject mentioned above seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

After careful examination of the proposal of the State Government, the Central Government hereby conveys the stage-I approval for diversion of 1898.328 ha of forest land (for mining in two phases) in Parsa East and Kete Basan captive coal block open cast mining project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja district of Chhattisgarh subject to fulfillment of the following conditions:

1. (i) The Compensatory Afforestation (CA) shall be raised and maintained over double degraded orange forest land in extent to the forest land proposed to be diverted.

(ii) The State Government shall immediately transfer and mutate the non-forest land identified for CA in favour of the State Forest Department.

2429 8-7-11

(iii) The land identified for the purpose of CA shall be clearly depicted on a Survey of India toposheet of 1:50,000 scale.

(iv) The degraded orange forest land identified for raising Compensatory Afforestation shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act. 1927 or under the relevant Section(s) of the local Forest Act, as the case may be, within a period of six months. The Nodal Officer (Forest Conservation) shall report compliance in this regard.

2. The User Agency shall create, fence and maintain a proper safety zone around the mining area. The User Agency shall deposit funds with the Forest Department for the creation, protection and regeneration of the safety zone area, and also shall bear the cost of afforestation over one and a half time of the safety zone area in degraded forest elsewhere.

3. The following activities shall be undertaken by the User Agency under supervision of the State Forest Department at the project cost:

2632

Scanned with CamScanner

(11

i. Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

ii. Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

iii. Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.

iv. No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.

4. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.

5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.

6. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number **CAF SB01025203** of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.

7. The Wildlife Management plan and programme should be prepared under the aegis of an institution like the Wildlife Institution of India. Other independent institutions with expertise on elephant-related issues especially, like the Nature conservation Foundation, Wildlife Trust of India and the Centre for Ecological Studies at the Indian Institute of Science could also be involved in the preparation and implementation of such a management plan with funds from the project proponents (IFFCO and RVUNL). The plan should be prepared over the next four-six months and should be submitted to the Ministry for monitoring.

8. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area.

9. The mining shall be done in two phases:

i. During phase-I, covering 15 years, the mining shall be restricted to 762.00 ha of forest land.

ii. During Phase-II, the mining permission over remaining 1136.00 ha will be linked to the reforestation and biodiversity management in phase-I.

iii. The project proponent will submit the application for permission for mining in phase-II along with compliance report of phase-I.

10. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.

11. The forest land shall not be used for any purpose other than that specified in the proposal.

12. No labour camps shall be set up inside the forest area.

13. The user agency shall provide alternate fuel to the labourers working at the site to avoid damage / felling of trees.

Scanned with CamScanner

14. Any tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department.

15. No damage to the flora and fauna of the adjoining area shall be caused.

16. The user agency will obtain Environmental clearance and any other clearances required for such project.

17. The user agency shall undertake transplantation of important tree species under 60 cm girth under the supervision of the State Forest Department.

18. The user agency shall establish and operate a Vocational Training Institute having capacity to impart training in at-least five disciplines, to be decided by the State Government concerned in consultation with the user agency, for the benefits of the eligible unemployed youth in the project affected villages. The user agency should also endeavour to employ such trained manpower in their own industry or any other appropriate industry, preferably located in vicinity of the forest land being diverted.

19. The user agency shall setup an independent Social Welfare Department / Division and follow the subsequent condition of the project-affected and the project-displaced persons in such a way as to understand their socio-economic conditions before and after the project and take such corrective measures as are necessary to restore them to their original or better-than-original condition.

20. The user agency will provide permanent vehicular mobility to the Regional Office for periodic monitoring of the projects already existing and those are coming up in the area.

21. The State Government will not come up for opening up the main Hasdeo-Arand area.

22. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.

23. Any other condition that the CCF (Central), Regional Office, Bhopal, may impose from time to time for the protection and improvement of flora and fauna in the forest area.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the Central Government shall consider the handing over of forest land for non-forest purposes under section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

(N.C. Saravanan)
Assistant Inspector General of Forests

Copy to:

1. The Principal Chief Conservator of Forests, Government of Chhattisgarh Raipur.
2. The Nodal Officer (FCA), O/o the PCCF, Government of Chhattisgarh Raipur.
3. The Chief Conservator of Forest (Central), Eastern Regional Office, Bhopal.
4. User Agency.
5. Monitoring cell.
6. Guard file.

कार्या... 254A
दिनां... 6/7/2011

6/7/11

(N.C. Saravanan)
Assistant Inspector General of Forests

Scanned with CamScanner

ANNEXURE R2-22

छत्तीसगढ़ शासन
वन विभाग
दाऊ कल्याण सिंह भवन, मंत्रालय, रायपुर

क्रमांक एफ-5-4/2010/10-2

रायपुर, दिनांक: /07/2011

प्रति,

प्रधान मुख्य वन संरक्षक,
छत्तीसगढ़, रायपुर ।

विषय :- Diversion of 1898.328 ha of forest land for Parsa East and Kete Basan captive coal block open cast mining Project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja distict of Chhattisgarh.

संदर्भ:- भारत सरकार,पर्यावरण एवं वन मंत्रालय,नई दिल्ली का पत्र क्र.8-31/2010-FC दि.6.7.11 ।

--00--

विषयांतर्गत प्रकरण में भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के संदर्भित पत्र (छायाप्रति संलग्न) द्वारा निम्न शर्तो के अधीन सैद्धांतिक सहमति जारी की गई है :-

1. (i) The Compensatory Afforestation (CA) shall be raised and maintained over double degraded orange forest land in extent to the forest land proposed to be diverted.
   (ii) The State Government shall immediately transfer and mutate the non-forest land identified for CA in favour of the State Forest Department.
   (iii) The land identified for the purpose of CA shall be clearly depicted on a survey of India toposheet of 1:50,000 scale.
   (iv) The degraded orange forest land identified for raising Compensatory Afforestation shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section (s) of the local Forest Act, as the case may be, within a period of six months. The Nodal Officer (Forest Conservation) shall report compliance in this regard.
2. The User Agency shall create, fence and maintain a proper safety zone around the mining area. The User Agency shall deposit funds with the Forest Department for the creation, protection and regeneration of the safety zone area, and also shall bear the cost of afforestation over one and a half time of the safety zone area in degraded forest elsewhere.
3. The Following activities shall be undertaken by the User Agency under the supervision of the Nodal officer at the project cost:
   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.
   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.
   (iii) Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.
4. The Nodal officer shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No.5-3/2007-FC dated 05.02.2009 in this regard.
5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.
6. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number **CAF SB01025203** of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi-110510.
7. The Wildlife Management plan and programme should be prepared under the aegis of an institution like the Wildlife Institution of India. Other independent institutions with expertise on elephant-related issues especially, like the Nature conservation Foundation, Wildlife Trust of India and the Centre for Ecological Studies at the Indian Institute of Science could also be involved in the preparation and implementation of such a management plan with funds from the project proponents (IFFCO and RVUNL). The plan should be prepared over the next four-six months and should be submitted to the Ministry for monitoring.

निरंतर ..2..

Final Sanction/Fca/Naydu sir/E. vijay

D.F.O.
Surguja
Ambikapur

प्र.पत्र क्रमांक 1590
दिनांक 11

8. The user agency will assist the Nodal officer in conservation and preservation of flora and fauna of the
9. The mining shall be done in two phases:
   i During phase-I, covering 15 years, the mining shall be restricted to 762.00 ha of forest land.
   ii During Phase-II, the mining permission over remaining 1136.00 ha will be linked to the reforestati
   biodiversity management in phase-I.
   iii The project proponent will submit the application for permission for mining in phase-II along
   compliance report of phase-I.
   iv No damage shall be caused to the top-soil and the user agency will follow the top soil management p
10. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved
    Reclamation plan along with th compliance report.
11. The forest land shall not be used for any purpose other than that specified in the proposal.
12. No labour camps shall be set up inside the forest area.
13. The user agency shall provide alternate fuel to the labourers working at the site to avoid damage /fell
    trees.
14. Any tree felling shall be done only when it is unavoidable under strict supervision of the State F
    Department.
15. No damage to the flora and fauna of the adjoining area shall be caused.
16. The user agency will obtain Environmental clearance and any other clearances required for such project
17. The user agency shall undertake transplantation of important tree species under 60 cm girth und
    supervision of the State Forest Department.
18. The user agency shall establish and operate a Vocational Training Institutes having capacity to impart tr
    in at-least five disciplines, to be decided by the State Government concerned in consultation with the
    agency, for the benefits of the eligible unemployed youth in the project affected villages. The user a
    should also endeavour to employ such trained manpower in their own industry or any other appro
    industry, preferably located in vicinity of the forest land being diverted.
19. The user agency shall setup an independent Social Welfare Department / Division and follow the subse
    condition of the project-affected and the project-displaced persons in such a way as to understand their
    economic conditions before and after the project and take such corrective measures as are necessary to re
    them to their original or better-than-original condition.
20. The user agency will provide provide permanent vehicular mobility to the Regional Office for p
    monitoring of the projects already existing and those are coming up in the area.
21. The Nodal Officer will not come up for opening up the main Hasdeo-Arand area.
22. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest R
    Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and
    over the proposed forest land under the act, along with the compliance report, as per the advisory
    03.08.2009 issued by MoEF.
23. Any other condition that the CCF (Central), Regional Office, Bhopal, may impose from time to time fo
    protection and improvement of flora and fauna in the forest area.

भारत सरकार पर्यावरण एवं वन मंत्रालय नई दिल्ली के संदर्भित पत्र में दिये गये उपरोक्त
का पालन प्रतिवेदन सीधे भारत सरकार को प्रेषित करते हुए राज्य शासन को सूचित करें ।

नोडल अधिकारी से उपरोक्त शर्तो का पालन प्रतिवेदन प्राप्त होने पर भारत सरकार पर्या
एवं वन मंत्रालय नई दिल्ली द्वारा इस प्रकरण का वन संरक्षण अधिनियम 1980 की धारा-2 के अं
औपचारिक अनुमोदन प्रदान करने पर विचार किया जायेगा ।

जब तक शासन से औपचारिक अनुमोदन आदेश जारी न कर दिया जाये तब तक
अधिकारी द्वारा उपयोगकर्ता को वनभूमि के वनेत्तर उपयोग की अनुमति न दी जाये ।

संलग्न :- उपरोक्तानुसार ।

(यूनुस अली)
विशेष सचिव
छत्तीसगढ शासन, वन विभाग

पृष्ठां.कमांक एफ 5-4/2010/10-2 रायपुर, दिनांक: 12/07/2011

प्रतिलिपि :-

1. मुख्य वन संरक्षक,(भू-प्रबंध)एवं नोडल अधिकारी वन संरक्षण अधिनियम-1980 छ.ग.रायपुर ।
2. वन संरक्षक, सरगुजा वनवृत्त अम्बिकापुर ।
3. ✓वनमंडलाधिकारी, दक्षिण सरगुजा वनमंडल ।
4. आवेदनकर्ता श्री एस.एस.गोयल अतिरिक्त मुख्य अभियंता (CSF) राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड, ज्योति नगर जयपुर ।

को ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित । जब तक शासन से औपचारिक अनुमोदन आदेश न कर दिया जाये तब तक वनभूमि के वनेत्तर उपयोग की अनुमति नही होगी ।

विशेष सचिव
छत्तीसगढ शासन, वन विभाग

(132)

कार्यालय प्रधान मुख्य वन संरक्षक, छत्तीसगढ़, अरण्य भवन, मेडिकल कॉलेज रोड़, रायपुर
(मुख्य वन संरक्षक – मू-प्रबंध)

दूरभाष 0771 – 2552233 ई – मेल: ccflm_cg@yahoo.com

क्र. मू-प्रबंध/खनिज/331–45/2455 रायपुर, दिनांक 31/12/2011

प्रति,

वन महानिरीक्षक
(एफ.सी. डिवीजन)
भारत सरकार, पर्यावरण एवं वन मंत्रालय
कक्ष क्रमांक–115, प्रथम तल
पर्यावरण भवन, सी.जी.ओ काम्पलेक्स
लोधी रोड, नई दिल्ली, –110003

विषय – **Diversion of 1898.328 ha. in two phases of forest land for Parsa East and Kete Basan captive coal block open cast mining project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja District of Chhattisgarh.**
– **पंजीयन क्रमांक – SAR/ SAR/ S.SAR/ MIN/ 2010/ 048**

संदर्भ: 1. भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली का पत्र क्रमांक F. No. 8-31/2010-FC, दिनांक 06– 07– 2011
2. वन संरक्षक, सरगुजा वृत्त, अंबिकापुर का पत्र क्रमांक/मा.चि/ 1336 दिनांक 17.10.2011, पत्र क्रमांक/ मा. चि/ 1463 दिनांक 14.11.2011 एवं पत्र क्रमांक 1679ए दिनांक 24.12.2011

– 0 –

विषयांतर्गत भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली द्वारा संदर्भित पत्र (1) के माध्यम से सरगुजा जिले के दक्षिण सरगुजा वन मंडल अंतर्गत 1898.328 हेक्टेयर वन भूमि की दो चरण में व्यपवर्तन के लिए मेसर्स राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड कोल ब्लाक से कोयला उत्खन्न हेतु सैद्धातिक स्वीकृति प्रदान की गई है।

सैद्धांतिक स्वीकृति में अधिरोपित शर्तो का वन संरक्षक, सरगुजा वृत्त, अंबिकापुर से संदर्भित पत्र (2) के माध्यम से पालन प्रतिवेदन प्राप्त हुआ है। विवरण निम्नानुसार है:–

क	अधिरोपित शर्त का विवरण	पालन प्रतिवेदन का कार्यवाही विवरण
(i)	The Compensatory Afforestation (CA) shall be raised and maintained over double degraded orange forest land in extent to the forest land proposed to be diverted.	वैकल्पिक वृक्षारोपण की राशि 50.832 करोड रूपये कैम्पा खाता में जमा किया गया है (सिंचित वृक्षारोपण रकबा 900.00 हे. x 308007 = 27,72,06,300 करोड एवं असिंचित रकबा 2897.00 हे. x 87,648 = 25,39,16,256 कुल 53,11,22,556/–) रूपये 50,83,20,000 दिनांक 03.10.2011 एवं शेष राशि दिनांक 31.12.2011 को कैम्पा मद में जमा किया गया। रसीद की छाया प्रति संलग्न है व वैकल्पिक वृक्षारोपण स्थल दर्शाकर Latitude और Longitude सहित उपचार मानचित्र भी संलग्न है। (Annexure – 1) **शेष राशि रूपये 2.2803 करोड़ रूपये दिनांक 31.12.2011 का आवेदक द्वारा RTGS किया गया है। (Annexure – 1a)**
(ii)	The State Government shall immediately transfer and mutate the non-forest land identified for CA in favour of the State Forest Department	संरक्षित वन भूमि होने के कारण लागू नहीं होगा।

Scanned with CamScanner

(iii)	The land identified for the purpose of CA shall be clearly depicted on a Survey of India toposheet of 1:50,000 scale.	वैकल्पिक वृक्षारोपण हेतु प्रस्तावित विगड़े वनभूमि का उपचार मानचित्र 1:50,000 स्केल में संलग्न है। कार्य आयोजना परिवर्तित होने के कारण पूर्व में शासन सरकार को प्रेषित प्रस्ताव में प्रचलित कार्य आयोजना राजेश नन्होरिया (आई एफ एस) अवधि 2019-20 के तहत परिशिष्ट-1 में प्रस्तुत वैकल्पिक वृक्षारोपण योजना को वृक्षारोपण कार्य वृत्त में वर्ष 20... हेतु वैकल्पिक वृक्षारोपण सिंचित हेतु कुल क्षेत्र 900.00 ... 3,08,007.00 प्रति है. राशि 27.7206 करोड़ तथा अशिंचित वृक्षारोपण हेतु कुल क्षेत्र 2897.000 है. दर 87,648 प्रति है. दर से राशि 25.3916 करोड़ कुल वैकल्पिक वृक्षारोपण की राशि 53.1122 करोड़ की नवीन वैकल्पिक वृक्षारोपण प्रस्ताव संलग्न है (Annexure -2)।
(iv)	The degraded orange forest land identified for raising Compensatory Afforestation shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section (s) of the local Forest Act, as the case may be, within a period of six months. The Nodal Officer (Forest Conservation) shall report corr.pliance in this regard.	संरक्षित वन भूमि होने के कारण लागू नहीं होगा।
2.	The User Agency shall create, fence and maintain a proper safety zone around the mining area. The User Agency shall deposit funds with the Forest Department for the creation, protection and regeneration of the safety zono area, and also shall bear the cost of afforestation over one and a half time of the safety zone area in degraded forest elsewhere.	सेफटी जोन का निर्धारण तथा सेफटी जोन में वृक्षारोपण एवं सेफटी जोन के डेढ गुना क्षेत्र के बराबर बिगड़े वन के सुधार हेतु माग की गई राशि रू0 26,37,665/- कैम्पा खाते में दिनांक 03.10.2011 को जमा किया गया है। रसीद की छायाप्रति संलग्न है। (Annexure – 3)
3 (i)	Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.	भू-क्षरण को रोकने एवं नदियों के जल प्रवाह को बचाने हेतु विस्तृत कार्य योजना तैयार किया गया है जिसका पालन किया जावेगा। (Annexure – 4)
(ii)	Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion	उपरोक्त कार्य योजना अनुसार वृक्षारोपण तथा ...ज बुआई का कार्य भू-क्षरण रोकने हेतु वन विभाग के मार्गदर्शन में किया जावेगा। वचन पत्र संलग्न है। (Annexure – 5)
(iii)	Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.	ओवर बर्डन (खुदी हुई मिट्टी/पत्थर) के स्लाईडिंग को रोकने के लिये चेक डेम निर्माण, टो वाल निर्माण किया जावेगा। वचन पत्र संलग्न है। (Annexure – 6)
(iv)	No damage shall be caused to the top-soil and the user agency will fellow the top soil management plan.	मान्य है। वचन पत्र संलग्न है। (Annexure – 7)

Scanned with CamScanner

(133)

4.	The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 In this regard.	शुद्ध वर्तमान मूल्य (NPV) माननीय सर्वोच्च न्यायालय के आदेशों दिनांक 28.03.2009 एवं 09.05.2008 आई.ए. क्रमांक 566 न. 202/1995 में जारी निर्देशों के अनुसार इकोलाजिकल क्लासेस III अनुसार उपयोग कर्त्ता अभिकरण से व्यपवर्तित की जाने वाली 1898.328 हे. क्षेत्र में से केरी डेन्सा फारेस्ट क्षेत्र 1654.109 हे. का प्रति हे. 8.87 लाख प्रति हे. की दर से शुद्ध वर्तमान मूल्य (NPV) राशि रू. 1,46,71,94,683/- मात्र एवं ओपन कारट फारेस्ट क्षेत्र 244.219 हे क्षेत्र का प्रति हे. रू. 6.26 लाख का रू. 15,28,81,094/- मात्र का बैंकर्स चेक क्रमांक 03.10.2011 द्वारा जमा किया गया है। कुल रूपये 1,62,00,75,777/- जमा किया गया है। (Annexure – 8)
5.	The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.	माननीय सर्वोच्च न्यायालय के निर्णय के अनुसार अतिरिक्त प्रत्याशा मूल्य की राशि जमा करने हेतु संस्थान वचन बद्ध है। वचन पत्र संलग्न है। (Annexure – 9)
6.	All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMP A in account number CAF SB01025203 of Corporation Bank, Block-11, CGO Complex, Phase-I, Lodhi Road, New Delhi - 110 510.	निर्देशानुसार समस्त राशि एडहाक कैम्पा खाता क्रमांक CAF SB01025203 of Corporation Bank, Block 11, CGO Complex, Phase-I, Lodhi Road, New Delhi - 110510 में जमा किया गया है।
7.	The Wildlife Management plan and programme should be prepared under the aegis of an institution like the Wildlife Institution of India. Other independent institutions with expertise on elephant-related issues especially, like the Nature conservation Foundation, Wildlife Trust of India and the Centre for Ecological Studies at the Indian Institute of Science could also be involved in the preparation and implementation of such a management plan with funds from the project proponents (IFFCO and RVUNL). The plan should be prepared over the next four-six months and should be submitted to the Ministry for monitoring.	वाईल्ड लाईफ मैनेजमेंट प्लान अनुसार रू. 22 करोड एवं अन्य आवश्यक सहयोग संस्थान द्वारा प्रदान किया जावेगा। वचन पत्र संलग्न है। (Annexure – 10) वन महानिदेशक, भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली को डब्ल्यू.आई.आई. या अन्य सक्षम संस्थान द्वारा तारा एवं परसा ईस्ट, केते बासेन परियोजना की एकजाई वन्यप्राणी प्रबंध योजना तैयार करने हेतु प्रस्ताव कार्यालयीन पत्र क्रमांक/ भू-प्रबंध/ खनिज/ 246/ 2285 दिनांक 18.11.2011 द्वारा भेजा गया है (पत्र की छायाप्रति संलग्न है)। **वर्तमान में रूपये 22.00 करोड़ रूपये कैम्पा मद में जमा करने के बाद ही द्वितीय चरण अनुमति दी जावे तथा आदेश में भारत सरकार के दर्शाने का अनुरोध है।**
8.	The user agency will assist the State Government in conservation and preservation of flora and fauna of the area.	मान्य है। वचन पत्र संलग्न है। (Annexure -11)
9.(I)	During phases-I, covering 15 years, the mining shall be restricted to 762.00 ha of forest land.	फेज-I हेतु 762.000 हे0 वन भूमि में माईनिंग कार्य किया जावेगा। माईनिंग प्लान, मानचित्र संलग्न है। (Annexure – 12)
(II)	During Phase-II the mining permission over remaining 1136.00 ha will be linked to the reforestation and biodiversity management in phase-1.	मान्य है। वचन पत्र संलग्न है। (Annexure – 13)

क्रमशः-4

Scanned with CamScanner

(III)	The project proponent will submit the application for permission for mining in phase - II along with compliance report of phase-I.	मान्य है। वचन पत्र संलग्न है। (Annexure - 14)
10.	The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.	रिक्लेमेशन प्लान की अनुमोदित प्रति अनुसार कार्य किया जावेगा। वचन पत्र संलग्न है। (Annexure 15)
11.	The forest land shall not be used for any purpose other than that specified in the proposal	वन भूमि का उपयोग स्वीकृत कार्य के अतिरिक्त कार्य हेतु नहीं किया जावेगा। वचन पत्र संलग्न है (Annexure 16)
12.	No labour camps shall be set up inside the forest area.	वन भूमि में लेबर कैम्प नहीं रखा जावेगा। वचन पत्र संलग्न है। (Annexure – 17)
13.	The user agency shall provide alternate fuel to the labourers working at the site to avoid damage / felling of trees.	कार्यरत मजदूरों को एल.पी.जी. गैस कनेक्शन एवं अन्य वैकल्पिक ऊर्जा स्त्रेत उपलब्ध कराया जावेगा। वचन पत्र संलग्न है। (Annexure – 18)
14.	Any tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department.	मान्य है। वचन पत्र संलग्न है। (Annexure – 19)
15.	No damage to the flora and fauna of the adjoining area shall be caused.	मान्य है। वचन पत्र संलग्न है। (Annexure – 20)
16.	The user agency will obtain Environmental clearance and any other clearances required for such project.	प्रकरण से संबंधित पर्यावरण स्वीकृति संलग्न है। Annexure – 21)
17.	The user agency shall undertake transplantation of important tree species under 60 cm girth under the supervision of the State Forest Department.	मान्य है। 60 से. मी. गर्थ के वृक्षों को ट्रांसप्लानंट करने हेतु योजना संलग्न है (Annexure – 22)
18.	The user agency shall establish and operate a Vocational Training Institute having capacity to impart training in at-least five disciplines, to be decided by the State Government concerned in consultation with the user agency, for the benefits of the eligible unemployed youth in the project affected villages. The user agency should also endeavour to employ such trained manpower in their own industry or any other appropriate industry, preferably located in vicinity of the forest land being diverted.	मान्य है। वोकेशनल ट्रेनिंग सेन्टर स्थापना हेतु कार्यवाही विवरण संलग्न है। वचन पत्र संलग्न (Annexure – 23)
19.	The user agency shall setup an independent Social Welfare Department / Division and follow the subsequent condition of the project-affected and the project-displaced persons in such a way as to understand their socio-economic conditions before and after the project and take such corrective measures as are	मान्य है। वचन पत्र संलग्न है। (Annexure – 24)

क्रमशः 3

Scanned with CamScanner

	necessary to restore them to their original or better-than-original condition	
20.	The user agency will provide permanent vehicular mobility to the Regional Office for periodic monitoring of the projects already existing and those are coming tp in the area	मान्य है। संस्थान द्वारा मांग अनुसार रायपुर मुख्यालय पर वाहन उपलब्ध कराया गया है। वचन पत्र संलग्न है। (Annexure – 25)
21.	The State Government will not come up for opening up the main Hasdeo-Arand area.	राज्य शासन से संबंधित है।
22.	The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.	कलेक्टर, जिला – सरगुजा अम्बिकापुर का वन अधिकार अधिनियम 2006 अंतर्गत प्रदत्त प्रमाण पत्र एवं संबंधित ग्राम सभाओं का ठहराव प्रस्ताव संलग्न है। (Annexure – 26)
23.	Any other condition that the CCF (Central), Regional Office, Bhopal, may impose from time to time for the protection and improvement of flora and fauna in the forest area.	मान्य है। वचन पत्र संलग्न है। (Annexure – 27)

(1311)

अतः प्रकरण में आगामी कार्यवाही एवं कंडिका 7 बाबद राशि कैम्पा फण्ड में जमा करने की निर्देश जारी किये जाने का अनुरोध है।

संलग्नः उपरोक्तानुसार।

31/12
(मुदित कुमार सिंह)
मुख्य वन संरक्षक (भू–प्रबंध / व. सं. अ)
छत्तीसगढ

पृ. क्र./भू–प्रबंध/खनिज/331–45/ 2456 रायपुर, दिनांक 31/12/2011

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतुः

- मुख्य वन संरक्षक (क्षेत्रीय), भारत सरकार, पर्यावरण एवं वन मंत्रालय, क्षेत्रीय कार्यालय, लिंक रोड नं. 3 रविशंकर नगर, भोपाल, मध्य प्रदेश।
- अपर मुख्य सचिव, छत्तीसगढ़ शासन, वन विभाग मंत्रालय, डी. के. एस भवन, रायपुर।

संलग्नः–उपरोक्तानुसार

- वन संरक्षक, सरगुजा वृत्त, अंबिकापुर, छत्तीसगढ़।
- वन मंडलाधिकारी, दक्षिण सरगुजा वनमंडल, अंबिकापुर, छत्तीसगढ़।

तदानुसार निम्नानुसार कार्यवाही करें:–

(i) प्रथम चरण की वृक्ष विदोहन योजना तैयार कर चरणवार मुख्य वन संरक्षक (उत्पादन) को प्रस्तुत करें तथा पी. डी खाते में राशि जमा करावें।

(ii) ऊंची बारवेड वायर फेसिंग, सेफ्टी जोन क्षेत्र में आवेदक के व्यय पर की जावेगी।

(iii) इस मध्य उक्त क्षेत्र का कोर्डिनेट अनुसार डिजिटाईज्ड नक्शा तैयार करें, जिसमें प्रथम एवं द्वितीय चरण दर्शित हो तथा पंचनामा बनाकर प्रस्तुत करें। क्षेत्र का बडे मुनारे बनाकर सीमांकन करावें।

(iv) कण्डिका 3 (i) से (iv) के कार्य आवेदक के व्यय पर तैयार योजना अनुसार पूर्ण कराना वन मंडलाधिकारी, दक्षिण सरगुजा वनमंडल की व्यक्तिगत जिम्मेदारी होगी।

आवेदनकर्ता अध्यक्ष सह प्रबंध निदेशक, राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड, ज्योति नगर, जयपुर (राजस्थान)।

31/12
मुख्य वन संरक्षक (भू–प्रबंध / व. सं. अ)
छत्तीसगढ

Scanned with CamScanner

ANNEXURE R2/4

F. No. 8-31/2010-FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan, C.G.O Complex,
Lodhi Road, New Delhi - 110510.
Dated: 15th March, 2012

To

The Principal Secretary (Forests),
Government of Chhattisgarh,
Raipur.

Sub: **Diversion of 1898.328. ha in two phases of forest land for Parsa East and Kete Basan captive coal block open cast mining project in favour of M/s Rajasthan Rajya Vidut Utpadan Nigam Limited in South Surguja Forest Division in Surguja District of Chhattisgarh** – reg.

Sir,

I am directed to refer to the State Government's letter no. FS-4/2010/10-2 dated 28.04.2010 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 06.07.2011 subject to fulfilment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. vide its letter no. 331-53/2455 dated 31.12.2011, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1898.328. ha in two phases of forest land for Parsa East and Kete Basan captive coal block open cast mining project in favour of M/s Rajasthan Rajya Vidut Utpadan Nigam Limited in South Surguja Forest Division in Surguja District of Chhattisgarh subject to fulfilment of the following conditions:

1. Legal status of forest land shall remain unchanged.

   a. Compensatory afforestation shall be raised and maintained by the State Forest Department over degraded orange forest land double in extent to the forest land proposed to be diverted at the project cost.

   b. Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.

   c. Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

2. Following activities undertaken by the project proponent under the supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.

   (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.

   (v) No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.

3. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986 and any other Acts/Regulation/Rules.

4. The period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development & Regulating) Act, 1957, or Rules framed there under, subject to a maximum period of 30 years.

5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.

6. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward and back bearings and distance from pillar to pillar.

7. Mining/reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Regional Office, Bhopal.

8. The mining shall be done in two phases:

   i. During phases-I, covering 15 years, the mining shall be restricted to 762.00 ha of forest land.

   ii. During phase –II the mining permission over remaining 1136.00 ha will be linked to the reforestation and biodiversity management in phase-I.

   iii. The project proponent will submit the application for permission for mining in phase – II along with compliance report of phase-I.

9. The user agency will ensure the dumping of OB and phase wise rehabilitation and afforestation of the used / mined out pits / voids as per the approved plan under the supervision of the State Forest Department.

10. The user agency will make arrangement for free supply of alternate fuels to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.

11. The forest land shall not be used for any purpose other than that specified in the proposal.

12. Any tree felling shall be done only when it is unavoidable and under strict supervision of the State Forest Department.

13. No damage to the flora and fauna of the area shall be caused.

14. No labour camps shall be set up inside the forest area.

15. The forest land proposed to be diverted shall under no circumstances shall be transferred to any other agency, department or person without prior approval of the Central Government.

16. The user agency will implement the Resettlement and Rehabilitation Plan as per the R&R Policy of State Government.

17. The user agency will undertake transplantation of important tree species under 60 cm girth under the supervision of State Forest Department.

18. The State Government will not come up for opening up of the main Hasdeo-Arand area.

19. The user agency will ensure proper implementation of Wildlife Management Plan prepared by the State Government.

20. The user agency will assist the State Government in conservation and preservation of the flora and fauna of the area.

21. The State Government will suitably incorporate the comments, as suggested by of the WII, Dehradun, into the Wildlife Management Plan prepared for the area. The project proponent has deposited an amount of Rs. 22 crores (Rs. Twenty two crores) towards cost of implementation of the Wildlife Management Plan. Increased costs, if any, due to incorporation of the suggestions of WII, Dehradun will be borne by the user agency. Final copy of the Wildlife Management Plan will be submitted to this Ministry and the Regional Office, Bhopal within a period of three months for the purpose of monitoring. A soft copy in PDF format will also be submitted to the Ministry.

22. The user agency will make provision for appropriate financial outlay for the establishment of Rescue and Rehabilitation team to mitigate human-wildlife conflicts.

23. The Wildlife Management Plan will be implemented by the State Government and independent institutions like the Nature Conservation Foundation, Wildlife Trust of India and the Canter for Ecological Studies at the Indian Institute of Science apart from the Wildlife Institute of India may be involved in implementation of the Plan. In order to ensure proper implementation of the Wildlife Management Plan, the State Government shall make necessary provisions for carrying out the monitoring and evaluation of the plan. It would be appropriate to include

Sh

Chief Wildlife Warden of the State in monitoring the implementation of the Plan.

24. The user agency will undertake and implement suitable mitigative measures as prescribed in the Wildlife Management Plan for reducing the dependency of cattle and people on the surrounding forest area.

25. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhopal may impose from time to in the interest of conservation, protection or development of forests.

26. The user agency shall submit the annual compliance report in respect of the above conditions to the State Government and to the Regional Office, Bhopal regularly.

Yours faithfully,

15/3/12

(Shiv Pal Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Chhattisgarh, Raipur.
2. The Nodal Officer, Office of the PCCF, Government of Chhattisgarh, Raipur.
3. The Chief Conservator of Forest, Regional Office, Bhopal.
4. User Agency
5. Monitoring Cell, FC Division.
6. Guard file.

(Shiv Pal Singh)
Sr. Assistant Inspector General of Forests

ANNEXURE R2/S 34

छत्तीसगढ़ शासन
वन विभाग
दाऊ कल्याण सिंह भवन, मंत्रालय, रायपुर

क्रमांक एफ 5-4/2010/10-2 रायपुर, दिनांक: 03/2012

प्रति,

प्रधान मुख्य वन संरक्षक,
छत्तीसगढ़, रायपुर ।

विषय :- Diversion of 1898.328 ha in two phases of forest land of Parsa East and kete Basen Captive coal Block open cast mining project in favour on M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Sarguja Foresy Division in Sarguja District of Chhattisgarh

संदर्भ:- भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली का पत्र क्रमांक 8-31/2010 FC दिनांक 15.03.2012 ।

-00-

विषयांतर्गत भारत सरकार, पर्यावरण एवं वन मंत्रालय,नई दिल्ली के पत्र क्रमांक 8-31/2010-FC,दिनांक 15.03.2012 (छायाप्रति संलग्न) के माध्यम से सरगुजा जिले के दक्षिण सरगुजा वनमंडल अंतर्गत कुल 1898.328 हे. वनभूमि दो चरणों में परसा ईस्ट तथा कांटे बासन केप्टिव कोल ब्लाक खुली खदान परियोजना के वनेत्तर उपयोग हेतु मेसर्स राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड का वन संरक्षण अधिनियम 1980 की धारा-2 के अंतर्गत सशर्त औपचारिक अनुमोदन किया गया है । जिसके आधार पर राज्य शासन एतद्द्वारा उपरोक्तानुसार सरगुजा जिले के दक्षिण सरगुजा वनमंडल अंतर्गत 1898.328 हे. वनभूमि दो चरणों में परसा ईस्ट तथा कांटे बासन केप्टिव कोल ब्लाक खुली खदान परियोजना हेतु मेसर्स राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड को वनेत्तर उपयोग हेतु औपचारिक अनुमोदन निम्न शर्तों के अधीन किया जाता है :-

1. Legal status of forest land shall remain unchanged.
   a. Compensatory afforestation shall be raised and maintained by the State Forest Department over degraded orange forest land double in extent to the forest land proposed to be diverted at the project cost.
   b. Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Beside this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.
   c. Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.
2. Following activities undertaken by the project proponent under the supervision of the State Forest Department at the project cost:
   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.
   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.
   (iii) Construction of checks dams, retention/toe walls to arrest sliding down of the excavated material along the contour.
   (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading /benching so that angles of repose (normally less than 28 at any given place) are maintained.
   (v) No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.
3. The approval under the Forest (Conservation) Act,1980 is subject to the clearance under the Environment (Protection) Act, 1986 and any other Acts/Regulation/Rules.
4. The period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development & Regulation) Act, 1975, or Rules framed there under, subject to a maximum period of 30 years.

5. The user Agency shall furnish an undertaking to pay the additional NPV if so determined, as per the final decision of Hon'ble Supreme Court of India.
6. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward and back bearings and distance from pillar to pillar.
7. Mining/reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan/phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (central), Regional Office, Bhopal.
8. The mining shall be done in two phases:
   i. During phase-I, covering 15 years, the mining shall be restricted to 762.00 ha of forest land.
   ii. During phase –II the mining permission over remaining 1136.00 ha will be linked to the reforestation and biodiversity management in phase-I.
   iii. The project proponent will submit the application for permission for mining in phase-II along with compliance report of phase-I.
9. The user agency will ensure the dumping of OB and phase wise rehabilitation and afforestation of the used /mined out pits / voids as per the approved plan under the supervision of the State Forest Department.
10. The user agency shall establish and operate a Vocational Training Institute having capacity to impart training in at-least five disciplines, to be decided by the State Government concerned in consultation with the user agency, for the benefits of the eligible unemployed youth in the project affected villages. The user agency should also endeavour to employ such trained manpower in their own industry or any other appropriate industry, preferably located in vicinity of the forest land being diverted. Any other condition imposed by the MoEF New Delhi's stage-I approval letter No. 8-31/2010-FC, Dated 06/07/2011, which is yet to be fulfilled, should be fulfilled by the user agency.
11. The user agency will make arrangement for free supply of alternate fuels to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas .
12. The forest land shall not be used for any purpose other than that specified in the proposal.
13. Any tree felling shall be done only when it is unavoidable and under strict supervision of the State Forest Department.
14. No damage to the flora and fauna of the area shall be caused .
15. No labour camps shall be set up inside the forest area.
16. The forest land proposed to be diverted shall under no circumstances shall be transferred to any other agency, department or person without prior approval of the Central Government.
17. The user agency will implement the Resettlement and Rehabilitation Plan as per the R&R Policy of State Government .
18. The user agency will undertake transplantation of important tree species under 60 cm girth under the supervision of State Forest Department .
19. The State Government will not come up for opening up of the main Hasdeo – Arand area.
20. The user agency will ensure proper implementation of Wildlife Management Plan prepared by the State Government.
21. The user agency will assist the State Government in conservation and preservation of the flora and fauna of the area.
22. The State Government will suitably incorporate the comments, as suggested by of the WII, Dehradun , into the Wildlife Management Plan Prepared for the area. The project proponent has deposited an amount of Rs. 22 crores (Rs.Twenty two crores)towards cost of implementation of the Wildlife Management Plan. Increased costs, if any , due to incorporation of the suggestion of WII, Dehradun will be borne by the user agency. Final copy of the Wildlife Management Plan will be submitted to this Ministry and Regional Office, Bhopal within a period of three months for the purpose of monitoring . A soft copy in PDF format will also be submitted to MoEF New Delhi.
23. The user agency will make provision for appropriate financial outlay for the establishment of Rescue and Rehabilitaton team to mitigate human –wildlife conflicts.
24. The wildlife management plan will be implemented by the State Government and independent institutions like the Nature Conservation Foundation, Wildlife Trust of India and the Center for Ecological Studies at the India Institute of Science apart from the Wildlife Institute of India may be involved in implementation of the Plan. In order to insure proper implementation of the Wildlife Management Plan, the State Government shall make necessary provisions for carrying out the monitoring and evaluation of the plan. It would be appropriate to include Chief wildlife Warden of the State in monitoring the implementation of the Plan.

25. The user agency will undertake and implement suitable mitigative measures as prescribed in the Wildlife Management Plan for reducing the dependency of cattle and people on the surrounding forest area.
26. Any other condition that the Chief Conservator of Forest (Central), Regional Office, Bhopal may impose from time to time in the interest of conservation, protection or development of forests.
27. The user agency shall submit the annual compliance report in respect of the above conditions to the State Government and to the Regional Office, Bhopal regularly.

संलग्न :- उपरोक्तानुसार ।

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार,

(एम.टी.नंदी)
विशेष सचिव
छत्तीसगढ़ शासन, वन विभाग

पृष्ठां.कमांक एफ 5-4/2010/10-2 रायपुर, दिनांक: 26 /03/2012

प्रतिलिपि :-

1. मुख्य वन संरक्षक (भू-प्रबंध) कार्यालय प्रधान मुख्य वन संरक्षक छत्तीसगढ़ रायपुर ।
2. वन संरक्षक, सरगुजा वृत्त अंबिकापुर ।
3. अवर सचिव, छत्तीसगढ़ शासन, खनिज साधन विभाग, मंत्रालय रायपुर ।
3. वनमंडलाधिकारी, दक्षिण सरगुजा वनमंडल अंबिकापुर ।
4. आवेदनकर्ता श्री एस.एम.गोयल, अतिरिक्त मुख्य अभियंता (C&P) राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड ज्योती नगर जयपुर (राजस्थान) ।

को ओर सूचनार्थ अग्रेषित ।

विशेष सचिव,
छत्तीसगढ़ शासन, वन विभाग

Worthi

Smt. D.F.O.
South Surguja Div
Ambikapur

3-4-12

ANNEXURE R2/6

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira ParyavaranBhawan,
Aliganj, Jor Bagh Road,
New Delhi: 110003
Dated: 02.02.2022

To

The Principal Secretary (Forests),
Government of Chhattisgarh,
Mahanadi Bhavan,
New Raipur, Chhatishgarg

Sub: Proposal for non-forestry use of 1898.328 ha of forest and (1654.109 ha of revenue forest land and 244.219 ha of notified forest land) in favour of Rajasthan Rajya Vidyut Utpadan Nigam Limited (RRVUNL), in Villages Parsa and Kete, Tehsil Udaipur, District Surguja, Chhattisgarh- grant of permission for mining over Phase-II area- reg.

Sir,

I am directed to refer to the State Government letter no. 5-04/2010/10-2 dated 22.02.2021 and Ministry of Coal, Government of India's letter No. 103/13/2015/NA dated 23.11.2021 on the above subject seeking approval of the Central Government for grant of approval for Phase-II mining operations in the balance area of 1136 ha of forest land in Parsa East and Kete Basan Coal Block and Government of Chhattisgarh's letter no. 5-17/2018/10-2 dated 8.10.2021 forwarding a copy of report on Biodiversity Assessment Study and to inform that proposal of the State Government has been considered by the Forest Advisory Committee constituted by the Central Government under Section - 3 of the aforesaid Act.

After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee, and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby accords approval for commencing Phase-II mining operation in the balance area of 1136 ha of forest land in respect of proposal involving non-forestry use of 1898.328 ha of forest and (1654.109 ha of revenue forest land and 244.219 ha of notified forest land) in favour of RRVUNL, in Villages Parsa and Kete, Tehsil Udaipur, District Surguja, Chhattisgarh subject to fulfilment of following conditions:

i. The recommendation in the Biodiversity Assessment Report (BAR) have been made keeping in view the comprehensive scenario of current production levels, biotic interference, mitigating measures, etc vis-à-vis impact on surrounding resources. Therefore, no further changes in the Mining Plan vis-a-vis land use shall be effected by the user agency without the prior approval of Central Government.
ii. The recommendations made in the BAR shall be incorporated into the Wildlife

Management Plan and the same shall be implemented by the State Forest Department at the project cost.

iii. Quarterly site inspection on compliance of conditions shall mandatorily be done jointly by Ministry, IRO (Raipur) and State Forest Department and the observations/findings shall be submitted to Ministry.

iv. Grant of permission for mining operations in the Phase-II area of 1136 ha is subject to change as per the directions of Hon'ble Supreme Court, as may be directed in final decision, in Civil Appeal 4395 of 2014.

v. The user agency, in consultation with the State Forest Department, will strengthen the provision for appropriate financial outlay for the establishment and effective functioning of Rescue and Rehabilitation team to mitigate human-wildlife conflicts.

vi. The State Government and the user agency shall ensure that concerned orders/directions of Courts/Tribunals, relevant provisions of all concerned Acts, Rules, Regulations and Guidelines pertaining to this project, if any, for the time being in force, as applicable to the project.

vii. Biodiversity restoration should be integral part of mining site rehabilitation and User Agency should submit annual progress report on rehabilitation of mined up areas following best practices and afforestation measures to IRO for information and verification.

viii. State Government shall ensure that conditions stipulated in the Stage-II approval dated 15.03.2012 be complied with by the user agency; and

ix. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the provisions made under the Act and Forest (Conservation) Rules.

Yours faithfully,

Sd/-
(Sandeep Sharma)
Assistant Inspector General of Forests

Copy to:

1. Principal Chief Conservator of Forest (PCCF), Aranya Bhavan, Sector 19, North Block, New Raipur- 492002 Chhattisgarh.
2. Regional Officer, Integrated Regional Office, MoEF&CC, Naya Raipur
3. Nodal Officer (FCA), Jail Road, Aranya Bhavan, Raipur.
4. User Agency
5. Monitoring Cell, Forest Conservation Division, MoEF&CC
6. Guard file

Signed by Sandeep Sharma
Date: 02-02-2022 19:08:45
Reason: Approved

(18)

छत्तीसगढ़ शासन
वन एवं जलवायु परिवर्तन विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

क्रमांक/एफ 5–04/2010/10–2 नवा रायपुर, अटल नगर, दिनांक 25/02/2022

प्रति,

प्रधान मुख्य वन संरक्षक
एवं वन बल प्रमुख
छत्तीसगढ़, अरण्य भवन,
सेक्टर–19, नार्थ ब्लॉक,
नवा रायपुर, अटल नगर।

विषयः– Proposal for non-forestry use of 1898.328 ha of forest land and (1654.109 ha of revenue forest land and 224.219 ha of notified forest land) in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited (RRVUNL),in Villages Parsa and Kete, Tehsil Udaipur, District Surguja, Chhattisgarh- grant of permission for mining over Phase-II area-reg.

संदर्भः– भारत सरकार, पर्यावरण, वन तथा जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्र क्रमांक 8-31/2010 FC, दिनांक 02.02.2022।

——00——

विषयांतर्गत भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्र क्रमांक 8-31/2010 FC, दिनांक 02.02.2022 (छायाप्रति संलग्न) के माध्यम से सरगुजा जिले के सरगुजा वनमंडल अंतर्गत Parsa East and Kete Basan Coal Block (PEKB) से कोयला उत्खनन कार्य हेतु Phase II के तहत् 1136.00 हे. वन भूमि व्यपवर्तन की अनुमति प्रदान की गई है।

2/– भारत सरकार द्वारा उपरोक्त अनुमति में अधिरोपित निम्न शर्तो के पालन करने की शर्त पर राज्य शासन एतद् द्वारा सरगुजा जिले के सरगुजा वनमंडल अंतर्गत Parsa East and Kete Basan Coal Block (PEKB) से कोयला उत्खनन कार्य हेतु Phase II के तहत् 1136.00 हे. वन भूमि व्यपवर्तन की अनुमति Rajasthan Rajya Vidyut Utpadan Nigam Limited (RRVUNL) को निम्न शर्तों के अधीन प्रदान करता है :–

1. The recommendation in the Biodiversity Assessment Report (BAR) have beeen made keeping in view the comprehensive scenario of current production levels, biotic interference, mitigating measures, etc vis-a-vis impact on surrounding resources.Therefore, no further changes in the Mining Plan vis-a-vis land use shall be effected by the user agency without the prior approval of Central Government.
2. The recommendations made in the BAR shall be incorporated into the Wildlife Management Plan and the same shall be implemented by the Nodal Officer FCA 1980 at the project cost.
3. Quarterly site inspection on compliance of conditions shall mandatorily be done jointly by Ministry, IRO (Raipur) and Nodal Officer FCA 1980 and the observations/findings shall be submitted to MoEF&CC New Delhi.
4. Grant of permission for mining operations in the Phase-II area of 1136 ha is subject to change as per the directions of Hon'ble Supreme Court, as may be directed in final decision, in Civil Appeal 4395 of 2014.

क्रमशः 2

(19)

5. The user agency, in consultation with the State Forest Department, will strengthen the provision for appropriate financial outlay for the establishment and effective functioning of Rescue and Rehabilitation team to mitigate human-wildlife conflicts.
6. The Nodal Officer FCA 1980 and the user agency shall ensure that concerned orders/directions of Courts/Tribunals, relevant provisions of all concerned Acts, Rules, Regulations and Guidelines pertaining to this project, if any, for the time being in force, as applicable to the project.
7. Biodiversity restoration should be integral part of mining site rehabilitation and User Agency should submit annual progress report on rehabilitation of mined up areas following best practices and afforestation measures to IRO for information and verification.
8. Nodal Officer FCA 1980 shall ensure that conditions stipulated in the Stage-II approval dated 15.03.2012 be complied with by the user agency; and
9. Violation of any these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the provisions made under the Act and Forest (Conservation) Rules.

Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken accordingly.

The Nodal Officer (FCA) 1980 Chhattisgarh shall ensure compliance of all the above conditions.

संलग्न :– उपरोक्तानुसार।

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार
Kejmal
(के.पी.राजपूत) 25.3.22
अवर सचिव
छत्तीसगढ शासन,
वन एवं जलवायु परिवर्तन विभाग

पृष्ठां.क्रमांक/एफ 5–04/2010/10–2 नवा रायपुर, अटल नगर, दिनांक 25/03/2022

प्रतिलिपि :–

1. वन महानिरीक्षक, एकीकृत क्षेत्रीय कार्यालय, भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, अरण्य भवन, नवा रायपुर, अटल नगर, छत्तीसगढ़।
2. अपर प्रधान मुख्य वन संरक्षक (भू–प्रबंध), कार्यालय, प्रधान मुख्य वन संरक्षक, अरण्य भवन, सेक्टर–19, नार्थ ब्लॉक, नवा रायपुर, अटल नगर, छत्तीसगढ़।
3. मुख्य वन संरक्षक, सरगुजा वृत्त, अंबिकापुर, छत्तीसगढ़।
4. वनमंडलाधिकारी, सरगुजा वनमंडल, छत्तीसगढ़।
5. आवेदनकर्ता राजस्थान, राज्य विद्युत उत्पादन निगम लिमिटेड, विद्युत भवन, जनपथ, ज्योति नगर, जयपुर, राजस्थान।

की ओर सूचनार्थ अग्रेषित।

अवर सचिव
छत्तीसगढ शासन,
वन एवं जलवायु परिवर्तन विभाग

कार्यालय मुख्य वन संरक्षक, सरगुजा वनवृत्त, अम्बिकापुर (छ0ग0)

Ph.No. :- (O)07774- 240544, (R) 240019, (F) 240682 E_Mail :- cfsurguja@rediffmail.com

क्र0/मा.चि./न0क्र0–08/2022 3862 अम्बिकापुर, दिनांक 12/05/2022

प्रति,

वनमण्डलाधिकारी,
सरगुजा वनमण्डल, अम्बिकापुर

विषय :– **Diversion of 1898.328 ha. of forest land for Parsa East and Kete Basen Captive Coal Block Open Cast Mining Project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja district of Chhattisgarh. Grant of Permission for mining over Phase-II area-reg.**

संदर्भ :– अपर प्रधान मुख्य वन संरक्षक (उत्पादन) छ.ग. नवा रायपुर का पत्र क्रमांक/उत्पा–1/536/2022/1596 दिनांक 05.05.2022

––00––

विषयांकित वनभूमि व्यपवर्तन प्रकरण परसा ईस्ट एवं केते बासेन कोल ब्लॉक परियोजना रकबा 1898.328 हे. से कोयला उत्खनन कार्य हेतु MOEF नई दिल्ली के पत्र दिनांक 02.02.2022 एवं छ.ग. शासन वन एवं जलवायु परिवर्तन विभाग रायपुर के पत्र दिनांक 25.03.2022 (द्वितीय चरण स्वीकृति) में उल्लेखित सरगुजा वनमण्डल अंतर्गत Diversion of 1898.328 ha. of forest land for Parsa East and Kete Basen Captive Coal Block Open Cast Mining Project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja district of Chhattisgarh. Grant of Permission for mining over Phase-II area-reg हेतु 9वें वर्ष के प्रथम चरण में संरक्षित वनभूमि रकबा 43.630 हे. वनभूमि में स्थित प्रश्नाधीन 7960 नग वृक्षों के विदोहन की अनुमति शर्ते अधिरोपित कर अपर प्रधान मुख्य वन संरक्षक (उत्पादन) छ.ग. रायपुर के संदर्भित पत्र के माध्यम से प्रदान की गई है।

अपर प्रधान मुख्य वन संरक्षक (उत्पादन) छ.ग. रायपुर के संदर्भित पत्र की प्रति संलग्न कर आपको निर्देशित किया जाता है कि वृक्षों के विदोहन हेतु प्रदत्त अनुमति तहत् अधिरोपित शर्तों का कड़ाई से पालन करते हुए उक्तानुसार पत्र में दिये गये निर्देशानुसार कार्यवाही करना सुनिश्चित करें।

संलग्न :– संदर्भित पत्र।

मुख्य वन संरक्षक
सरगुजा वनवृत्त, अम्बिकापुर

पृ0क्र0/मा.चि./न0क्र0–08/2022 3863 अम्बिकापुर, दिनांक 12/05/2022

प्रतिलिपि :–

1. **अपर प्रधान मुख्य वन संरक्षक** (उत्पादन) छ.ग. रायपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
2. **अपर प्रधान मुख्य वन संरक्षक** (भू–प्रबंध) छ.ग. रायपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
3. **Superintending Engineer,** Rajasthan Rajya Vidyut Utapadan Nigam Ltd. Vidyut Bhawan Janpath, Jyoti Nagar Jaipur की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य वन संरक्षक
सरगुजा वनवृत्त, अम्बिकापुर

कार्यालय प्रधान मुख्य वन संरक्षक, छत्तीसगढ़

अरण्य भवन, सेक्टर–19, नार्थ ब्लॉक, नवा रायपुर, अटल नगर, रायपुर

(शाखा–उत्पादन)

फोन नं.0771-2512822 ई–मेल apccf-production.cg@gov.in

क्रमांक/14/उत्पा/1536/2022-कटाई अनु.क्र.-23/ 1536 नवा रायपुर अटल नगर दिनांक 25/05/2022

प्रति,

मुख्य वन संरक्षक
सरगुजा वन वृत्त, सरगुजा
छत्तीसगढ़

विषय :- Diversion of 1898.328 ha. of forest land for Parsa East and Kete Basan Captive coal block open cast mining project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja district of Chhattisgarh. Grant of permission for mining over Phase-II area-reg.

संदर्भ:- 1. आपका पत्र क्रमांक/मा.चि./न.क.-08/2022/1087 दिनांक 28.04.2022

2. भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्र क्रमांक/ F.No. 8-31/2010-FC दिनांक 06.07.2011 (प्रथम चरण) एवं पत्र क्रमांक/ F.No. 8-31/2010-FC दिनांक 15.03.2012, पत्र क्रमांक/ F.No. 8-31/2010-FC दिनांक 02.02.2022 (द्वितीय चरण)

3. छत्तीसगढ़ शासन,वन एवं जलवायु परिवर्तन विभाग, मंत्रालय, अटल नगर नवा रायपुर का पत्र क्रमांक/एफ 5-4/2010/10-2 दिनांक 28.03.2012 एवं पत्र क्रमांक/एफ 5-4/2010/10-2 दिनांक 25.03.2022 (द्वितीय चरण)

4. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) का पत्र क्र./भू-प्रबंध/खनिज/331-45/771, दिनांक 04.04.2022, पत्र क्र./भू-प्रबंध/खनिज/331-45/956 दिनांक 26.04.2022, पत्र क्र./भू-प्रबंध/खनिज/331-45/992, दिनांक 02.05.2022

-:0:-

उपरोक्त विषय में संदर्भित पत्र दिनांक 28.04.2022 का अवलोकन करें, जिसके माध्यम से आपके द्वारा विषयांकित प्रकरण सरगुजा वनमण्डल अंतर्गत Diversion of 1898.328 ha. of forest land for Parsa East and Kete Basan Captive coal block open cast mining project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja district of Chhattisgarh. Grant of permission for mining over Phase-II area-reg हेतु भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्र क्रमांक (संदर्भ क्रमांक-2 के अनुसार) के पत्र दिनांक 02.02.2022 के द्वारा दी गई सशर्त अनुमति के अनुक्रम में छत्तीसगढ़ राज्य शासन, वन एवं जलवायु परिवर्तन विभाग के संदर्भित पत्र दिनांक 25.03.2022 (संदर्भित पत्र क्रमांक-3) के अनुसार सरगुजा वनमण्डल अंतर्गत व्यपवर्तन स्वीकृत क्षेत्र के 9वें वर्ष के प्रथम चरण हेतु 43.63 हे. से संबंधित प्रकरण के तहत संरक्षित भूमि में प्रभावित 7000 नग वृक्षों के विदोहन की स्वीकृति का प्रस्ताव प्राप्त हुआ है, जिसमें दर्शित विवरण निम्नानुसार है :-

क्रमशः 2 .....

1.1/- सरगुजा वनमण्डल के अंतर्गत प्रत्यावर्तित की जाने वाली आरक्षित एवं संरक्षित वनभूमि में विदोहित किये जाने वाले वृक्षों का विवरण निम्नानुसार दर्शाया गया है :-

अनु. क.	वनमंडल का नाम	परिक्षेत्र का नाम	वन का प्रकार (आरक्षित/संरक्षित)	कक्ष क्र.	प्रभावित रकबा (हे.में)	विदोहित किये जाने वाले वृक्षों की संख्या	रिमार्क (विन्हित ठूंठ पोलार्ड वृक्ष संख्या)
1	2	3	4	5	6	7	8
1	सरगुजा	उदयपुर	संरक्षित	पी 2003	29.79	6253	188
2	सरगुजा	उदयपुर	संरक्षित	पी 2004	13.84	1707	75
योग					**43.63**	**7960**	**263**

1.2/- सरगुजा वनमण्डल के अंतर्गत आरक्षित एवं संरक्षित वन भूमि में विदोहित किये जाने वाले वृक्षों की प्रजातिवार संख्या तथा अनुमानित उत्पादन का विवरण निम्नानुसार दर्शाया गया है:-

अनु क	वनमण्डल का नाम	परिक्षेत्र का नाम	वन का प्रकार (आरक्षित/ संरक्षित)	कक्ष क्र.	प्रभावित रकबा (हे में)	विदोहित किये जाने वाले वृक्षों का विवरण		अनुमानित उत्पादन		
						प्रजाति	संख्या	ईमारती काष्ठ (घ.मी.)	जलाऊ काष्ठ (घ.मी.)	योग (घ.मी.) (9+10)
1	2	3	4	5	6	7	8	9	10	11
1	सरगुजा	उदयपुर	संरक्षित	पी 2003	29.79	संलग्न*	6253	630.658	442.000	1072.658
2	सरगुजा	उदयपुर	संरक्षित	पी 2004	13.84	संलग्न*	1707	431.163	181.600	612.763
योग							**7960**	**1061.821**	**623.600**	**1685.421**

टीप:- संदर्भित पत्र दिनांक 28.04.2022 में संलग्नक* उपवनमंडलाधिकारी, उपवनमंडल, उदयपुर का पत्र क्रमांक/शि.लि./22/629, दिनांक 22/04/2022 उल्लेखित प्रपत्र-ख-01 में संलग्न अनुसार प्रजाति एवं वृक्षों के अनुमानित उत्पादन अनुसार विदोहन की कार्यवाही की जाये।

1.3/- सरगुजा वनमण्डल के अंतर्गत प्रत्यावर्तित की जाने वाली राजस्व वन भूमि (नारंगी क्षेत्र सहित) में विदोहित किये जाने वाले वृक्षों का विवरण (प्रपत्र -ग में दर्शित अनुसार) जिसकी जानकारी आपके प्रतिवेदन में संलग्न गोशवारा में निम्नानुसार दर्शाया गया है :-

अनु.क	वनमण्डल का नाम	परिक्षेत्र का नाम	वन का प्रकार (राजस्व वनभूमि)	ग्राम का नाम	खसरा क	प्रभावित रकबा (हे में)	कलेक्टर की अनापत्ति के अनुसार विदोहित किये जाने वाले वृक्षों का विवरण		रिमार्क
							क्रमांक/दिनांक	वृक्षों की संख्या	
1	2	3	4	5	6	7	8	9	10
-निरंक-									

क्रमशः 3 .....

1.4/- सरगुजा वनमण्डल के अंतर्गत प्रत्यावर्तित की जाने वाली राजस्व वनभूमि (नारंगी क्षेत्र सहित) में विदोहित किये जाने वाले वृक्षों की प्रजातिवार संख्या तथा अनुमानित उत्पादन का विवरण (प्रपत्र-ग-01 में दर्शित अनुसार) जिसकी जानकारी आपके प्रतिवेदन में संलग्न गोशवारा में निम्नानुसार दर्शाया गया है :-

अनु क	वनमण्डल का नाम	परिक्षेत्र का नाम	वन का प्रकार (राजस्व वनभूमि/ नारंगी वन क्षेत्र)	ग्राम का नाम	खसरा क.	प्रभावित रकबा (है.में)	कलेक्टर की अनापत्ति के अनुसार विदोहित किये जाने वाले वृक्षों का विवरण		अनुमानित उत्पादन		
							प्रजाति	संख्या	इमारती काष्ठ (घ.मी.)	जलाऊ काष्ठ (घ.मी.)	योग (घ.मी.) (10+11)
1	2	3	4	5	6	7	8	9	10	11	12
- निरंक -											

1.5/- सरगुजा वनमण्डल के अंतर्गत राजस्व भूमि में विदोहित किए जाने वाले वृक्षों का विवरण निम्नानुसार दर्शाया गया है :-

अनु क.	वनमंडल का नाम	परिक्षेत्र का नाम	ग्राम का नाम	भूमि का प्रकार	खसरा क्रमांक	प्रभावित रकबा (है में)	कलेक्टर की अनुमति से विदोहित किये जाने वाले वृक्षों का विवरण		रिमार्क
							क्रमांक/ दिनांक	वृक्षों की संख्या	
1	2	3	4	5	6	7	8	9	10
- निरंक -									

1.6/- परिवहन, कटाई एवं ढुलाई व्यय हेतु पी.डी. खातें में जमा किए गए राशि का विवरण :-

वनमण्डल	चालान क्रमांक/ डी.डी.क	दिनांक	जमा खाते का विवरण पत्र क्र./ दिनांक	राशि का विवरण परिवहन, कटाई एवं ढुलाई (राशि रु में)
1	2	3	4	5
सरगुजा	चा. क्र.- 17	29.04.2022	8443 Civil Deposit 106 PD Account No. 0299008	परिवहन एवं ढुलाई व्यय - 38,48,5338
	डी.डी.क्र - 317787	26.04.2022		कटाई कार्य - 75,51,651
				सीमांकन एवं मार्किंग कार्य - 1,41,370
				अन्य व्यय - 11,54,158
योग				1,26,95,737/-

क्रमशः 4 .....

17/- अपर प्रधान मुख्य वन संरक्षक (उत्पादन) के द्वारा विषयांकित प्रकरण में वृक्षों के विदोहन हेतु अब तक दी गई स्वीकृति का विवरण :-

अनुक्रमांक	अपर प्रधान मुख्य वन संरक्षक (उत्पादन) द्वारा अब तक जारी अनुमति का विवरण		टिप्पणी
	क्रमांक/दिनांक	वृक्षों की संख्या	
1	2	3	4
1	560/31.03.2012	21465	222.100 (प्रभावित रकबा हे में)
2	792/10.06.2015	14173	254.243 (प्रभावित रकबा हे में)
3	2284/27.12.2017	677	52.199 (प्रभावित रकबा हे में)
4	1201/29.06.2018	15224	59.760 (प्रभावित रकबा हे में)
5	2359/31.12.2019	10779	70.150 (प्रभावित रकबा हे में)
6	1431/14.12.2020	13133	95.442 (प्रभावित रकबा हे में)
	योग	**75451**	**753.894**

2/ उपरोक्तानुसार भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्र कमांक (संदर्भ कमांक-2 के अनुसार) के पत्र दिनांक 02.02.2022 के द्वारा दी गई सशर्त अनुमति के अनुक्रम में छत्तीसगढ़ राज्य शासन, वन एवं जलवायु परिवर्तन विभाग के संदर्भित पत्र दिनांक 25.03.2022 (संदर्भित पत्र कमांक-3) में उल्लेखित सरगुजा वनमण्डल अंतर्गत Diversion of 1898.328 ha. of forest land for Parsa East and Kete Basan Captive coal block open cast mining project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja district of Chhattisgarh. Grant of permission for mining over Phase-II area-reg हेतु 9वें वर्ष के प्रथम चरण हेतु रकबा 43.63 हे. वन भूमि को वन संरक्षण अधिनियम 1980 की धारा 2 के अंतर्गत दी गई सशर्त अनुमति एवं अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) का पत्र क्र/ भू-प्रबंध/खनिज/331-45/956, दिनांक 26.04.2022 द्वारा मुख्य वन संरक्षक, सरगुजा वन वृत्त को व्यपवर्तन की अनुमति एवं पत्र क्र./भू-प्रबंध/ खनिज/331-45/992, दिनांक 02.05.2022 के द्वारा अपर प्रधान मुख्य वन संरक्षक (उत्पादन), छत्तीसगढ़ के द्वारा प्रश्नाधीन 7960 नग वृक्षों के विदोहन की अनुशंसा की गई है। उक्त के परिप्रेक्ष्य में उपरोक्त तालिका संदर्भित पत्र क्र. 01 में दर्शाये विवरण के अनुसार संरक्षित वनभूमि के रकबा 43.63 हे. में स्थित प्रश्नाधीन 7960 नग वृक्षों के विदोहन की स्वीकृति निम्न शर्तों के अधीन प्रदान की जाती है :-

(1) भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के संदर्भित पत्र दिनांक 02.02.2022 (संदर्भ कमांक-2) द्वारा जारी औपचारिक स्वीकृति में उल्लेखित अधिरोपित शर्तें एवं वन संरक्षण अधिनियम 1980 के प्रावधानों का अक्षरशः पालन किया जाने की शर्तों के अधीन प्रदान की जाती है।

(2) छत्तीसगढ़ राज्य शासन, वन एवं जलवायु परिवर्तन विभाग के संदर्भित पत्र कमांक/एफ 5-4/2010/10-2 दिनांक 25.03.2022 (संदर्भित पत्र कमांक-3) में उल्लेखित शर्तों का पालन किया जाये।

क्रमशः 5 .....

(3) मुख्य वन संरक्षक, सरगुजा द्वारा स्वीकृत विदोहन योजना अनुसार, प्रकरण अंतर्गत 7960 नग वृक्ष के विदोहन योजना अंतर्गत होने वाले व्यय जिसमें कटाई, ढुलाई एवं परिवहन इत्यादि व्यय शासन व विभाग द्वारा अनुमोदित निर्धारित नार्म्स एवं जॉबदरों पर आवेदक संस्थान के द्वारा सरगुजा वनमण्डल के पी.डी. खाते में जमा की गई राशि से किया जावे।

(4) प्रधान मुख्य वन संरक्षक के पत्र कमांक/नि.स./का.आ./456, दिनांक 04.10.2012 के द्वारा दिये गये निर्देशों के अनुरूप समतुल्य पातन की क्षतिपूर्ति हेतु आवश्यक कार्यवाही की जावे।

(5) विदोहन योजना के संबंध में समय-समय पर भारत शासन/राज्य शासन/वन विभाग द्वारा जारी निर्देशों का पालन भी किया जावे।

(6) उपरोक्त प्रकरण में संबंधित संस्थान द्वारा सरगुजा वनमण्डल हेतु व्यय राशि चालान कमांक-1 दिनांक 29.04.2022 डी.डी.क 317787 राशि रू. 1,26,95,737/- व्यय किया जावेगा, जिसमें प्रकरण अंतर्गत कटाई, ढुलाई एवं परिवहन इत्यादि हेतु होने वाले संभावित व्यय हेतु संदर्भित पत्र दिनांक 28.04.2022 के वर्णित विवरण अनुसार कार्य किया जावें। यदि विदोहन कार्य हेतु शासन एवं विभाग द्वारा अनुमोदित निर्धारित नार्म्स एवं जॉबदरों पर विशेष परिस्थितियों के कारण विदोहन कार्य कराया जाना संभव नहीं हो तो विभाग द्वारा निर्धारित नॉर्म्स से अधिक व्यय होने की स्थिति में आवेदक संस्थान के द्वारा जमा राशि की सीमा तक Work Study कराई जाकर विशेष प्रकरण तैयार कर विशेष नॉर्म्स की स्वीकृति इस कार्यालय से ली जाये।

(7) विषयांकित प्रकरण अंतर्गत 7960 नग वृक्ष विदोहन की अनुमति भारत सरकार के संदर्भित पत्र दिनांक 02.02.2022 (संदर्भ कमांक-02) के द्वारा दी गई सशर्त स्वीकृति एवं छत्तीसगढ़ शासन के पत्र दिनांक 25.03.2022 (संदर्भ कमांक-03) विदोहन की समस्त शर्तों का पालन कराया जाना प्रकरण के वनमण्डलाधिकारी सह नोडल अधिकारी सरगुजा वनमण्डल का दायित्व रहेगा। उक्त का पालन किया जाना सुनिश्चित हो।

(8) उपरोक्त तालिका में वर्णित प्रत्यावर्तित संरक्षित वनभूमि के प्रभावित रकबा 43.63 हे. में स्थित प्रस्तावित कुल 7960 नग वृक्षों के विदोहन कार्य पूर्ण रूप से वन विभाग द्वारा किये जाने की शर्त पर एवं उपरोक्त शर्तों का पालन किये जाने की शर्त पर दी जाती है।

(9) विदोहन के उपरांत डिपो में प्राप्त वास्तविक मात्रा की जानकारी निर्धारित मासिक प्रपत्र में इस कार्यालय को अनिवार्य रूप से उपलब्ध करायी जाये।

(10) संदर्भित पत्र दिनांक 28.04.2022 के संलग्नक* उपवनमंडलाधिकारी, उपवनमंडल, उदयपुर का पत्र कमांक/शि.लि./22/629, दिनांक 22/04/2022 प्रपत्र-ख-01 में वर्णित संलग्न अनुसार विदोहन की कार्यवाही कर पृथक से विदोहित वृक्षों की प्रजाति एवं संख्या की जानकारी से अवगत कराया जाये।

अपर प्रधान मुख्य वन संरक्षक (उत्पादन)
छत्तीसगढ़

क्रमशः 6 .....

(6)

पृ. क्रमांक/14/उत्पा.1/536/2022-फटाई अनु.क्र.-23/ 1597 नया रायपुर, अटलनगर, दिनांक 05/05/2022

प्रतिलिपि:-

1. वरिष्ठ निज सहायक, प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख , अरण्य भवन, नया रायपुर, अटल नगर, छत्तीसगढ़ की ओर सूचनार्थ।

2. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) का पत्र क./भू-प्रबंध/खनिज/331-45/77, दिनांक 04.04.2022, पत्र क./भू-प्रबंध/खनिज/331-45/956, दिनांक 26.04.2022, पत्र क./भू-प्रबंध/ खनिज/ 331-45/992, दिनांक 02.05.2022 के संदर्भ में सूचनार्थ प्रेषित। कृपया नोडल विभाग की हैसियत से आप अपने स्तर से उपरोक्त पत्र के संदर्भ में अपेक्षित कार्यवाही हेतु भारत सरकार एवं राज्य सरकार द्वारा दी गई अनुमति के अनुसार मुख्य वन संरक्षक सरगुजा द्वारा प्रेषित जानकारी की पुष्टि करने एवं भारत सरकार/राज्य सरकार/स्थानीय प्रशासन/विभाग द्वारा जारी निर्देशों में उल्लेखित शर्तों के सशर्त पालन किए जाने हेतु मुख्य वन संरक्षक सरगुजा वृत्त को निर्देश जारी करें।

3. वनमण्डलाधिकारी सरगुजा वनमण्डल (प्रकरण के नोडल अधिकारी) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

4. Superintending Engineer, Rajasthan Rajya Vidyut Utapadan Nigam Ltd. Vidyut Bhawan Janpath , Jyoti Nagar Jaipur की ओर सूचनार्थ प्रेषित।

अपर प्रधान मुख्य वन संरक्षक (उत्पादन)
छत्तीसगढ़

कार्यालय मुख्य वन संरक्षक, सरगुजा वनवृत्त, अम्बिकापुर (छ0ग0)

Ph.No. :- (O)07774- 240544, (R) 240019, (F) 240682 E_Mail :- cfsurguja@rediffmail.com

आर्थिक

क्र0/मा.चि./न0क्र0–08/2023/ 7056 अम्बिकापुर, दिनांक 12/12/2023

D.F.O.
Surguja Division
Ambikapur

प्रति,

वनमण्डलाधिकारी,
सरगुजा वनमण्डल, अम्बिकापुर

विषय :– **Diversion of 1898.328 ha. of forest land for Parsa East and Kete Basen Captive Coal Block Open Cast Mining Project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja district of Chhattisgarh. Grant of Permission for mining over Phase-II area-reg.**

संदर्भ :– अपर प्रधान मुख्य वन संरक्षक (उत्पादन) छ.ग. नवा रायपुर का पत्र क्रमांक/14/उत्पा–1/536/2022–कटाई अनु.क्र–51/1833 दिनांक 11.12.2023

––00––

विषयांकित वनभूमि व्यपवर्तन प्रकरण परसा ईस्ट एवं केते बासेन कोल ब्लॉक परियोजना रकबा 1898.328 हे. से कोयला उत्खनन कार्य हेतु MOEF नई दिल्ली के पत्र दिनांक 02.02.2022 एवं छ.ग. शासन वन एवं जलवायु परिवर्तन विभाग रायपुर के पत्र दिनांक 25.03.2022 (द्वितीय चरण स्वीकृति) में उल्लेखित सरगुजा वनमण्डल अंतर्गत Diversion of 1898.328 ha. of forest land for Parsa East and Kete Basen Captive Coal Block Open Cast Mining Project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in South Surguja Forest Division in Surguja district of Chhattisgarh. Grant of Permission for mining over Phase-II area-reg हेतु 9वें वर्ष के द्वितीय चरण में संरक्षित वनभूमि रकबा 91.130 हे. वनभूमि में स्थित प्रश्नाधीन 15307 नग वृक्षों के विदोहन की अनुमति शर्ते अधिरोपित कर अपर प्रधान मुख्य वन संरक्षक (उत्पादन) छ.ग. रायपुर के संदर्भित पत्र के माध्यम से प्रदान की गई है।

अपर प्रधान मुख्य वन संरक्षक (उत्पादन) छ.ग. रायपुर के संदर्भित पत्र की प्रति संलग्न कर आपको निर्देशित किया जाता है कि वृक्षों के विदोहन हेतु प्रदत्त अनुमति तहत् अधिरोपित शर्तों का कड़ाई से पालन करते हुए उक्तानुसार पत्र में दिये गये निर्देशानुसार कार्यवाही करना सुनिश्चित करें।

संलग्नः– संदर्भित पत्र।

मुख्य वन संरक्षक
सरगुजा वनवृत्त, अम्बिकापुर

पृ0क्र0/मा.चि./न0क्र0–08/2023/ 7057 अम्बिकापुर, दिनांक 12/12/2023

प्रतिलिपि :–

1. अपर प्रधान मुख्य वन संरक्षक (उत्पादन) छ.ग. रायपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
2. अपर प्रधान मुख्य वन संरक्षक (भू–प्रबंध) छ.ग. रायपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
3. **Superintending Engineer,** Rajasthan Rajya Vidyut Utapadan Nigam Ltd. Vidyut Bhawan Janpath, Jyoti Nagar Jaipur की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य वन संरक्षक
सरगुजा वनवृत्त, अम्बिकापुर

कार्यालय प्रधान मुख्य वन संरक्षक, छत्तीसगढ़

अरण्य भवन, सेक्टर–19, नार्थ ब्लॉक, नवा रायपुर, अटल नगर, रायपुर

(शाखा–उत्पादन)

फोन नं.0771-2512822 ई–मेल apccf-production.cg@gov.in

क्रमांक/14/उत्पा.1/536/2022-कटाई अनु.क.-51/1833 नवा रायपुर, अटल नगर, दिनांक 11/12/2023

प्रति,

मुख्य वन संरक्षक
सरगुजा वन वृत्त, सरगुजा
छत्तीसगढ़

वनमण्डलाधिकारी
सरगुजा वनमण्डल
अम्बिकापुर(छ.ग.)
13/12/23

विषय :- Proposal for non forestry use of 1898.328 ha. of forest and (1654.109 ha. of revenue forest land and 244.219 ha. of notified forest land) in in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited (RRVUNL) in village Parsa and Kete, Tehsil Udaipur , District Surguja Chhattisgarh. Grant of permission for mining over Phase-II area-reg.

(वन संरक्षण अधिनियम 1980 के तहत वन भूमि प्रत्यावर्तन प्रकरण परसा ईस्ट एण्ड केते बासेन कोल परियोजना से कोल उत्खनन कार्य हेतु Phase-II के तहत 9वें वर्ष द्वितीय चरण हेतु कक्ष क्रमांक पी. 2003, पी. 2004, पी. 2005 एवं पी. 2016 , कुल रकबा 91.130 हे. वनभूमि में खडे वृक्षों के विदोहन की अनुमति बाबत)

संदर्भ:-

1. आपका पत्र क्रमांक/मा.चि./न.क.-08/2023/4010 दिनांक 07.12.2023
2. भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्र क्रमांक/ F.No. 8-31/2010-FC दिनांक 06.07.2011 (प्रथम चरण) एवं पत्र क्रमांक/ F.No. 8-31/2010-FC दिनांक 15.03.2012, पत्र क्रमांक/ F.No. 8-31/2010-FC दिनांक 02.02.2022 (द्वितीय चरण)
3. छत्तीसगढ़ शासन,वन एवं जलवायु परिवर्तन विभाग, मंत्रालय, अटल नगर नवा रायपुर का पत्र क्रमांक/एफ 5-4/2010/10-2 दिनांक 28.03.2012 एवं पत्र क्रमांक/एफ 5-4/2010/10-2 दिनांक 25.03.2022 (द्वितीय चरण)
4. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) का पत्र क्र./भू-प्रबंध/खनिज/331-45/771, दिनांक 04.04.2022 एवं पत्र क्र./भू-प्रबंध/खनिज/331-45/2715, दिनांक 08.12.2023
5. वनमण्डलाधिकारी सरगुजा का पत्र क्रमांक/तक.अधि./172 दिनांक 08.12.2023

-:0:-

उपरोक्त विषय में संदर्भित पत्र दिनांक 07.12.2023 का अवलोकन करें, जिसके माध्यम से आपके द्वारा विषयांकित प्रकरण सरगुजा वनमण्डल अंतर्गत Proposal for non forestry use of 1898.328 ha. of forest and (1654.109 ha. of revenue forest land and 244.219 ha. of notified forest land) in in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited (RRVUNL) in village Parsa and Kete, Tehsil Udaipur , District Surguja Chhattisgarh. Grant of permission for mining over Phase-II area हेतु भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्र क्रमांक (संदर्भ क्रमांक-2 के अनुसार) के पत्र दिनांक 02.02.2022 के द्वारा दी गई सशर्त अनुमति के अनुक्रम में छत्तीसगढ़ राज्य शासन, वन एवं जलवायु परिवर्तन विभाग के संदर्भित पत्र दिनांक 25.03.2022 (संदर्भित पत्र क्रमांक-3) के अनुसार द्वितीय चरण (Phase-II) हेतु स्वीकृत रकबा 1136 हे. में से 91.130 हे. सरगुजा वनमण्डल अंतर्गत व्यपवर्तन क्षेत्र के 9वें वर्ष से संबंधित प्रकरण के तहत संरक्षित भूमि में प्रभावित 15307 नग वृक्षों के विदोहन की स्वीकृति का प्रस्ताव प्राप्त हुआ है, जिसमें दर्शित विवरण निम्नानुसार है :-

(2)

1.1/- सरगुजा वनमण्डल के अंतर्गत प्रत्यावर्तित की जाने वाली आरक्षित एवं संरक्षित वनभूमि में विदोहित किये जाने वाले वृक्षों का विवरण (प्रपत्र-ख) निम्नानुसार दर्शाया गया है :-

अनु. क.	वनमंडल का नाम	परिक्षेत्र का नाम	वन का प्रकार (आरक्षित/संरक्षित)	कक्ष क्र.	प्रभावित रकबा (हे.में)	विदोहित किये जाने वाले वृक्षों की संख्या	रिमार्क (चिन्हित ठूंठ पोलार्ड वृक्ष संख्या)
1	2	3	4	5	6	7	8
1	सरगुजा	उदयपुर	संरक्षित	पी. 2003	16.800	3555	40
2	सरगुजा	उदयपुर	संरक्षित	पी. 2004	40.920	7464	76
3	सरगुजा	उदयपुर	संरक्षित	पी. 2005	24.090	2373	26
4	सरगुजा	उदयपुर	संरक्षित	पी. 2106	09.320	1915	25
योग					**91.130**	**15307**	**167**

1.2/- सरगुजा वनमण्डल के अंतर्गत आरक्षित एवं संरक्षित वन भूमि में विदोहित किये जाने वाले वृक्षों की प्रजातिवार संख्या तथा अनुमानित उत्पादन का विवरण (प्रपत्र-ख 01) निम्नानुसार दर्शाया गया है:-

अनु. क.	वनमण्डल का नाम	परिक्षेत्र का नाम	वन का प्रकार (आरक्षित/ संरक्षित)	कक्ष क.	प्रभावित रकबा (हे.में)	विदोहित किये जाने वाले वृक्षों का विवरण		अनुमानित उत्पादन		
						प्रजाति	संख्या	ईमारती काष्ठ (घ.मी.)	जलाऊ काष्ठ (घ.मी.)	योग (घ.मी.) (9+10)
1	2	3	4	5	6	7	8	9	10	11
1	सरगुजा	उदयपुर	संरक्षित	पी 2003	16.800	साल	997	483.050	178.751	661.801
						बीजा, तिनसा, शीशम, खम्हार	2	0.025	0.018	0.043
						हल्दू, मुंण्डी कणई,	2	0.561	1.402	1.963
						साजा, अर्जुन	24	5.775	4.166	9.941
						अन्य	2530	165.568	184.741	350.309
योग :-							3555	654.979	369.078	1024.057

क्रमशः 3 .....

अनु. क्र.	वनमण्डल का नाम	परिक्षेत्र का नाम	वन का प्रकार (आरक्षित/ संरक्षित)	कक्ष क्र.	प्रभावित रकबा (हे.में)	विदोहित किये जाने वाले वृक्षों का विवरण		अनुमानित उत्पादन		
						प्रजाति	संख्या	ईमारती काष्ठ (घ.मी.)	जलाऊ काष्ठ (घ.मी.)	योग (घ.मी.) (9+10)
1	2	3	4	5	6	7	8	9	10	11
2	सरगुजा	उदयपुर	संरक्षित	पी 2004	40.920	साल	2225	1837.151	575.058	2412.209
						बीजा, तिनसा, शीशम, खम्हार	16	2.280	4.351	6.631
						हल्दू, मुंण्डी कशई,	2	0.361	0.904	1.265
						साजा, अर्जुन	94	47.984	21.583	69.567
						अन्य	5127	474.972	500.548	975.52
				योग :-			7464	2362.748	1102.444	3465.192
3	सरगुजा	उदयपुर	संरक्षित	पी. 2005	24.090	साल	777	657.832	194.566	852.398
						बीजा, तिनसा, शीशम, खम्हार	9	2.101	2.400	4.501
						हल्दू, मुंण्डी कशई,	0	0	0.000	0
						साजा, अर्जुन	1	0.5	0.125	0.625
						अन्य	1586	190.127	198.938	389.065
				योग :-			2373	850.560	396.029	1246.589
4	सरगुजा	उदयपुर	संरक्षित	पी. 2106	09.320	साल	653	129.222	80.468	209.69
						बीजा, तिनसा, शीशम, खम्हार	5	0.021	0.051	0.072
						हल्दू, मुंण्डी कशई,	1	0.064	0.159	0.223
						साजा, अर्जुन	20	1.505	1.388	2.893
						अन्य	1236	51.296	68.314	119.61
				योग :-			1915	182.108	150.38	332.488
				कुल योग :-			15307	4050.395	2017.931	6068.326

टीप :- मु.व.सं. सरगुजा के संदर्भित पत्र मा.चि./न.क्र.-08/2023/4010 दिनांक 07.12.2023 से प्रस्तुत प्रस्ताव विदोहन प्रकरण में उल्लेखित चिन्हित ठूंठ पोलार्ड एवं अनुमानित उत्पादन को सम्मिलित कर विदोहन की कार्यवाही की जाये।

1.3/- सरगुजा वनमण्डल के अंतर्गत प्रत्यावर्तित की जाने वाली राजस्व वन भूमि (नारंगी क्षेत्र सहित) में विदोहित किये जाने वाले वृक्षों का विवरण (प्रपत्र -ग में दर्शित अनुसार) जिसकी जानकारी आपके प्रतिवेदन में संलग्न गोशवारा में निम्नानुसार दर्शाया गया है :-

अनु.क.	वनमण्डल का नाम	परिक्षेत्र का नाम	वन का प्रकार (राजस्व वनभूमि)	ग्राम का नाम	खसरा क.	प्रभावित रकबा (हे.में)	कलेक्टर की अनापत्ति के अनुसार विदोहित किये जाने वाले वृक्षों का विवरण		रिमार्क
							क्रमांक/दिनांक	वृक्षों की संख्या	
1	2	3	4	5	6	7	8	9	10
-निरंक -									

1.4/- सरगुजा वनमण्डल के अंतर्गत प्रत्यावर्तित की जाने वाली राजस्व वनभूमि (नारंगी क्षेत्र सहित) में विदोहित किये जाने वाले वृक्षों की प्रजातिवार संख्या तथा अनुमानित उत्पादन का विवरण (प्रपत्र-ग-01 में दर्शित अनुसार) जिसकी जानकारी आपके प्रतिवेदन में संलग्न गोशवारा में निम्नानुसार दर्शाया गया है :-

अनु. क.	वनमण्डल का नाम	परिक्षेत्र का नाम	वन का प्रकार (राजस्व वनभूमि/ नारंगी वन क्षेत्र)	ग्राम का नाम	खसरा क.	प्रभावित रकबा (हे.में)	कलेक्टर की अनापत्ति के अनुसार विदोहित किये जाने वाले वृक्षों का विवरण		अनुमानित उत्पादन		
							प्रजाति	संख्या	ईमारती काष्ठ (घ.मी.)	जलाऊ काष्ठ (घ.मी.)	योग (घ.मी.) (10+11)
1	2	3	4	5	6	7	8	9	10	11	12
- निरंक -											

1.5/- सरगुजा वनमण्डल के अंतर्गत राजस्व भूमि में विदोहित किए जाने वाले वृक्षों का विवरण (प्रपत्र- घ) निम्नानुसार दर्शाया गया ह :-

अनु. क.	वनमंडल का नाम	परिक्षेत्र का नाम	ग्राम का नाम	भूमि का प्रकार	खसरा क्रमांक	प्रभावित रकबा (हे.में)	कलेक्टर की अनुमति से विदोहित किये जाने वाले वृक्षों का विवरण		रिमार्क
							क्रमांक/ दिनांक	वृक्षों की संख्या	
1	2	3	4	5	6	7	8	9	10
- निरंक -									

क्रमशः 5 .....

1.6/- परिवहन, कटाई एवं ढुलाई व्यय हेतु पी.डी. खातें में जमा किए गए राशि का विवरण (प्रपत्र- ड.) :-

वनमण्डल	चालान क्रमांक/ डी.डी.क	दिनांक	जमा खाते का विवरण पत्र क्र./ दिनांक	राशि का विवरण परिवहन, कटाई एवं ढुलाई (राशि रू.में)	रिमार्क
1	2	3	4	5	6
सरगुजा	डी.डी.क्र - 923594	07.12.2023		4,35,00,000/-	मु.व.सं. सरगुजा के संदर्भित पत्र मा.चि./न.क्र. -08/2023/4010 दिनांक 07.12.2023 में प्रस्तुत प्रस्ताव विदोहन प्रकरण में उल्लेखित व्यय अनुसार कार्यवाही की जाये। इसकी चालान की प्रति इस कार्यालय को उपलब्ध कराई जाये।
योग				4,35,00,000/-	

1.7/- अपर प्रधान मुख्य वन संरक्षक (उत्पादन) के द्वारा विषयांकित प्रकरण में वृक्षों के विदोहन हेतु अब तक दी गई स्वीकृति का विवरण (प्रपत्र - च) :-

अनुक्रमांक	अपर प्रधान मुख्य वन संरक्षक (उत्पादन) द्वारा अब तक जारी अनुमति का विवरण		रिमार्क
	क्रमांक/दिनांक	वृक्षों की संख्या	
1	2		4
1	560/31.03.2012	21465	222.100 (प्रभावित रकबा हे.में)
2	792/10.06.2015	14173	254.243 (प्रभावित रकबा हे.में)
3	2284/27.12.2017	677	52.199 (प्रभावित रकबा हे.में)
4	1201/29.06.2018	15224	59.760 (प्रभावित रकबा हे.में)
5	2359/31.12.2019	10779	70.150 (प्रभावित रकबा हे.में)
6	1431/14.12.2020	13133	95.442 (प्रभावित रकबा हे.में)
7	1596/05.05.2022	7960	43.630 (प्रभावित रकबा हे.में)
योग :-		**83411**	**797.524**

2/ उपरोक्तानुसार भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली का पत्र क्रमांक (संदर्भ क्रमांक-2 के अनुसार) के पत्र दिनांक 02.02.2022 के द्वारा दी गई सशर्त अनुमति के अनुक्रम में छत्तीसगढ़ राज्य शासन, वन एवं जलवायु परिवर्तन विभाग के संदर्भित पत्र दिनांक 25.03.2022 (संदर्भित पत्र क्रमांक-3) में उल्लेखित सरगुजा वनमण्डल अंतर्गत Proposal for non forestry use of 1898.328 ha. of forest and (1654.109 ha. of revenue forest land and 244.219 ha. of notified forest land) in in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited (RRVUNL) in village Parsa and Kete, Tehsil Udaipur , District Surguja Chhattisgarh. Grant of permission for mining over Phase-II area हेतु 9वें वर्ष के द्वितीय चरण (Phase-II) हेतु स्वीकृत रकबा 1136 हे. में से 91.130 हे. वन भूमि को वन संरक्षण अधिनियम 1980 की धारा 2 के अंतर्गत दी गई सशर्त अनुमति एवं अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) का पत्र क्र./ भू-प्रबंध/खनिज/331-45/2715, दिनांक 08.12.2023 द्वारा प्रश्नाधीन 15307 नग वृक्षों के विदोहन की अनुशंसा की गई है। उक्त के परिप्रेक्ष्य में उपरोक्त तालिका संदर्भित पत्र क्र. 01 में दर्शाये विवरण के अनुसार संरक्षित वनभूमि के रकबा 91.130 हे. में स्थित प्रश्नाधीन 15307 नग वृक्षों के विदोहन की स्वीकृति निम्न शर्तो के अधीन प्रदान की जाती है :-

(6)

(1) भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के संदर्भित पत्र दिनांक 02.02.2022 (संदर्भ क्रमांक-2) द्वारा जारी औपचारिक स्वीकृति में उल्लेखित अधिरोपित शर्ते एवं वन संरक्षण अधिनियम 1980 के प्रावधानों का अक्षरशः पालन किया जाने की शर्तो के अधीन प्रदान की जाती है।

(2) छत्तीसगढ़ राज्य शासन, वन एवं जलवायु परिवर्तन विभाग के संदर्भित पत्र क्रमांक/एफ 5-4/2010/10-2 दिनांक 25.03.2022 (संदर्भित पत्र क्रमांक-3) में उल्लेखित शर्तो का पालन किया जाये।

(3) मुख्य वन संरक्षक, सरगुजा द्वारा स्वीकृत विदोहन योजना अनुसार, प्रकरण अंतर्गत 15307 नग वृक्ष के विदोहन योजना अंतर्गत होने वाले व्यय जिसमें कटाई, ढुलाई एवं परिवहन इत्यादि व्यय शासन व विभाग द्वारा अनुमोदित निर्धारित नार्म्स एवं जॉबदरों पर आवेदक संस्थान के द्वारा सरगुजा वनमण्डल के पी.डी. खाते में जमा की गई राशि से किया जावे।

(4) प्रधान मुख्य वन संरक्षक के पत्र क्रमांक/नि.स./का.आ./456, दिनांक 04.10.2012 के द्वारा दिये गये निर्देशों के अनुरूप समतुल्य पातन की क्षतिपूर्ति हेतु आवश्यक कार्यवाही की जावे।

(5) विदोहन योजना के संबंध में समय-समय पर भारत शासन/राज्य शासन/वन विभाग द्वारा जारी निर्देशो का पालन भी किया जावे।

(6) उपरोक्त प्रकरण में संबंधित संस्थान द्वारा सरगुजा वनमण्डल हेतु व्यय राशि डी.डी.क्र 923594 दिनांक 07.12.2023 राशि रू. **4,35,00,000/-** व्यय किया जावेगा, जिसमें प्रकरण अंतर्गत कटाई, ढुलाई एवं परिवहन इत्यादि हेतु होने वाले संभावित व्यय हेतु संदर्भित पत्र दिनांक 07.12.2023 के दर्शित विवरण अनुसार कार्य किया जावें। पी.डी. खाता में निर्धारित मद 8443, सिविल डिपोजिट 106 मद अंतर्गत चालान जमा होने के उपरांत ही व्यय की कार्यवाही की जाये। यदि विदोहन कार्य हेतु शासन एवं विभाग द्वारा अनुमोदित निर्धारित नार्म्स एवं जॉबदरों पर विशेष परिस्थितियों के कारण विदोहन कार्य कराया जाना संभव नहीं हो तो विभाग द्वारा निर्धारित नॉर्म्स से अधिक व्यय होने की स्थिति में आवेदक संस्थान के द्वारा जमा राशि की सीमा तक Work Study कराई जाकर विशेष प्रकरण तैयार कर विशेष नॉर्म्स की स्वीकृति इस कार्यालय से ली जाये।

(7) विषयांकित प्रकरण अंतर्गत 15307 नग वृक्ष विदोहन की अनुमति भारत सरकार के संदर्भित पत्र दिनांक 02.02.2022 (संदर्भ क्रमांक-02) के द्वारा दी गई सशर्त स्वीकृति एवं छत्तीसगढ़ शासन के पत्र दिनांक 25.03.2022 (संदर्भ क्रमांक-03) विदोहन की समस्त शर्तो का पालन कराया जाना प्रकरण के वनमण्डलाधिकारी सह नोडल अधिकारी सरगुजा वनमण्डल का दायित्व रहेगा। उक्त का पालन किया जाना सुनिश्चित हो।

(8) उपरोक्त तालिका में दर्शित प्रत्यावर्तित संरक्षित वनभूमि के प्रभावित रकबा 91.130 हे. में स्थित प्रश्नाधीन कुल 15307 नग वृक्षों के विदोहन कार्य एवं संदर्भित पत्र/4010 दिनांक 07.12.2023 में उल्लेखित 167 नग ठूंठ से संबंधित प्रस्ताव अनुरूप कार्यवाही की जाये। विदोहन कार्य पूर्ण रूप से वन विभाग द्वारा किये जाने की शर्त पर एवं उपरोक्त शर्तो का पालन किये जाने की शर्त पर दी जाती है।

(9) विदोहन के उपरांत डिपो में प्राप्त वास्तविक मात्रा की जानकारी निर्धारित मासिक प्रपत्र में इस कार्यालय को अनिवार्य रूप से उपलब्ध करायी जाये।

अपर प्रधान मुख्य वन संरक्षक (उत्पादन)
छत्तीसगढ़

पृ. क्रमांक/14/उत्पा.1/536/2022-कटाई अनु.क्र.-51/1834 नवा रायपुर, अटलनगर, दिनांक 11/12/2023

प्रतिलिपि:-

1. वरिष्ठ निज सहायक, प्रधान मुख्य वन संरक्षक एवं वन बल प्रमुख , अरण्य भवन, नवा रायपुर, अटल नगर, छत्तीसगढ़ की ओर सूचनार्थ।

2. अपर प्रधान मुख्य वन संरक्षक (भू-प्रबंध) का पत्र क्र./भू-प्रबंध/खनिज/331-45/771, दि. 04.04.2022 एवं पत्र क्र./भू-प्रबंध/खनिज/331-45/2715, दिनांक 08.12.2023, के संदर्भ में सूचनार्थ प्रेषित। कृपया नोडल विभाग की हैसियत से आप अपने स्तर से उपरोक्त पत्र के संदर्भ में अपेक्षित कार्यवाही हेतु भारत सरकार एवं राज्य सरकार द्वारा दी गई अनुमति के अनुसार मुख्य वन संरक्षक सरगुजा द्वारा प्रेषित जानकारी की पुष्टि करने एवं भारत सरकार/राज्य सरकार/स्थानीय प्रशासन/विभाग द्वारा जारी निर्देशों में उल्लेखित शर्तो के सशर्त पालन किए जाने हेतु मुख्य वन संरक्षक सरगुजा वृत्त को निर्देश जारी करें।

3. वनमण्डलाधिकारी सरगुजा वनमण्डल (प्रकरण के नोडल अधिकारी) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

4. Superintending Engineer, Rajasthan Rajya Vidyut Utapadan Nigam Ltd. Vidyut Bhawan Janpath , Jyoti Nagar Jaipur की ओर सूचनार्थ प्रेषित।

अपर प्रधान मुख्य वन संरक्षक (उत्पादन)
छत्तीसगढ़

कार्यालय वनमण्डलाधिकारी, सरगुजा वनमण्डल, अम्बिकापुर (छ.ग.)

(प्रतापपुर रोड़, फारेस्ट कैम्पस, अम्बिकापुर, जिला-सरगुजा)

☎ 07774-240238 (0), 240236 (R), 240238 (F) E-Mail :- dfosouthsurguja_200@rediffmail.com

क्रमांक/तक.अधि./ 1889 अम्बिकापुर, दिनांक/ 12/10 /2022

प्रति,

अधीक्षण अभियंता (पयूल),
राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड,
ज्योतिनगर जयपुर (राजस्थान)

विषय :– **Diversion of 1898.328 ha. of forest land for Parsa East and Kete Basan Captive Coal Block open cast mining Project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in Surguja Forest Division in Surguja district of Chhattisgarh.**
– परसा ईस्ट एवं केते बासेन कोल परियोजना क्षेत्र अंतर्गत Phase-II नौवें वर्ष में पी 2003 में 11.130 हे. एवं पी 2004 में 3.980 हे. कुल 14.520 हे. को उपयोग हेतु संस्थान को देने बाबत्।

संदर्भ :–
1. भारत सरकार पर्यावरण एव वन मंत्रालय नई दिल्ली के पत्र क्रमांक/एफ–8–31/2010–एफ.सी. दिनांक 15.03.2012. एवं पत्र क्रमांक/8–31/2010–एफ.सी. दिनांक 02.02.2022
2. विशेष सचिव छ.ग. शासन वन विभाग रायपुर के पत्र क्रमांक/एफ–5–4/2010/10–2 दिनांक 28.03.2012. एवं. पत्र क्रमांक/एफ–04/2010/ 10–2 दिनांक 25.03.2022

—— : 00 : ——

विषयांतर्गत परसा ईस्ट एवं केते बासेन केप्टिव कोल ब्लाक अंतर्गत आने वाले वनक्षेत्र 1898.328 हे. के वन भूमि प्रत्यावर्तन प्रस्ताव अन्तर्गत स्वीकृत प्रथम चरण हेतु 762.000 हे. वन भूमि भारत सरकार पर्यावरण एव वन मंत्रालय नई दिल्ली के पत्र क्रमांक/एफ–8–31/2010–एफ.सी.दिनांक 15.03.2012 द्वारा अंतिम चरण की स्वीकृति प्रदान की गयी है। द्वितीय चरण हेतु 1136.000 हे. वनभूमि भारत सरकार पर्यावरण एव वन मंत्रालय नई दिल्ली के पत्र क्रमांक/8–31/2010–एफ.सी. दिनांक 02.02.2022 एवं छ.ग. शासन वन एवं जलवायु परिवर्तन विभाग रायपुर के पत्र क्रमांक/एफ–04/2010/ 10–2 दिनांक 25.03.2022 द्वारा स्वीकृति प्रदान की गई है।

द्वितीय चरण अन्तर्गत प्रकरण में उप वनमण्डलाधिकारी, उदयपुर के पत्र क्र./1279 दिनांक 11.10.2022 एवं वन परिक्षेत्राधिकारी, उदयपुर के पत्र क्रमांक/1412 दिनांक 11.10.2022 द्वारा स्थल निरीक्षण कर मानचित्र सत्यापन उपरान्त प्रतिवेदन प्रस्तुत किया गया है। प्रस्तुत प्रतिवेदन अनुसार दिनांक 11.10.2022 को स्थल का निरीक्षण किया गया तथा आवेदित स्थल का निरीक्षण कर क्षेत्र पर नक्शे एवं स्थल का मिलान किया गया, आवश्यक स्थलों का जी.पी.एस. को–आर्डिनेट मिलान किया गया तथा मौका पंचनामा तैयार किया गया। स्थल निरीक्षण उपरांत निम्नानुसार क्षेत्र को कोल उत्खनन कार्य हेतु संस्थान को दिये जाने हेतु अनुशंसा किया गया है :–

क्र.	कक्ष क्रमांक	वृक्ष विदोहन हेतु स्वीकृत भूमि (हे.में.)	पूर्व में हस्तांतरित की गई भूमि (हे.में)	हस्तांतरण हेतु प्रस्तावित भूमि (हे.में)	मौके पर रिक्त भूमि (हे.में)	कैफियत
1	पी 2003	29.790	–	29.790	11.130	काष्ठ विदोहन एवं परिवहन कार्य पूर्ण हो चूका है।
2	पी 2004	13.840	–	13.840	3.390	
योग :–		43.630	–	43.630	14.520	

D.F.O.
Surguja Division
Ambikapur (C.G.)

उप वनमण्डलाधिकारी, उदयपुर एवं वन परिक्षेत्राधिकारी, उदयपुर के प्रतिवेदन के आधार पर उपरोक्तानुसार संरक्षित वनभूमि 14.520 हे. क्षेत्र में विदोहन एवं परिवहन कार्य पूर्ण हो चुका है तथा मौके पर स्थित 19 नग विभिन्न प्रजाति के वृक्षों का प्रतिस्थापन कार्य पूर्ण कर लिया गया है।

उपरोक्तानुसार कक्ष क्रमांक पी–2003 के वनभूमि 11.130 हे. एवं पी 2004 के वनभूमि 3.390 कुल वनक्षेत्र 14.520 हे. क्षेत्र को भारत सरकार वन एवं पर्यावरण मंत्रालय नई दिल्ली एवं छत्तीसगढ़ शासन वन विभाग रायपुर के द्वारा अधिरोपित शर्तो के अधीन वनेत्तर उपयोग की अनुमति दी जाती है।

भारत सरकार वन एवं पर्यावरण मंत्रालय नई दिल्ली एवं छत्तीसगढ़ शासन वन विभाग रायपुर के द्वारा अधिरोपित शर्तो का उल्लंघन किये जाने पर नियमानुसार आपके विरूद्व कार्यवाही किया जावेगा।

वनमण्डलाधिकारी
सरगुजा वनमण्डल अम्बिकापुर

पृ..क्रमांक/तक.अधि./ 1890 अम्बिकापुर, दिनांक/ 12/10 /2022

प्रतिलिपि :–

1. अपर प्रधान मुख्य वन संरक्षक (भू–प्रबंध) छ.ग. रायपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
2. मुख्य वन संरक्षक, सरगुजा वन वृत्त, अम्बिकापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
3. कलेक्टर, जिला– सरगुजा, अम्बिकापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. उप वनमण्डलाधिकारी, उदयपुर/वन परिक्षेत्राधिकारी (क्षेत्रीय) एवं वन परिक्षेत्राधिकारी (उत्पादन) उदयपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। आप प्रकरण में भारत सरकार वन एवं पर्यावरण मंत्रालय नई दिल्ली एवं छत्तीसगढ़ शासन वन विभाग रायपुर के द्वारा अधिरोपित शर्तो का पालन कराना सुनिश्चित करें एवं पालन प्रतिवेदन इस कार्यालय में प्रस्तुत करें। **आप स्वयं अपनी उपस्थिति में उपरोक्तानुसार कक्ष क्रमांक पी–2003 के वनभूमि 11.130 हे. एवं पी 2004 के वनभूमि 3.390 कुल वनक्षेत्र 14.520 हे. क्षेत्र को वनेत्तर उपयोग हेतु आवेदक संस्थान को सर्वेक्षण एवं सीमांकन उपरांत उपलब्ध करावें तथा पूर्ण कार्यवाही विवरण मय पंचनामा एवं आवश्यक मानचित्र सहित प्रतिवेदन इस कार्यालय में प्रस्तुत करें।**

वनमण्डलाधिकारी
सरगुजा वनमण्डल अम्बिकापुर

कार्यालय वनमण्डलाधिकारी, सरगुजा वनमण्डल, अम्बिकापुर (छ.ग.)
(प्रतापपुर रोड़, फारेस्ट कैम्पस, अम्बिकापुर, जिला-सरगुजा)
☎ 07774-240238 (0), 240236 (R), 240238 (F) E-Mail :- dfosouthsurguja_200@rediffmail.com

क्रमांक/तक.अधि./ 2211 अम्बिकापुर, दिनांक/ 25/11 /2022

प्रति,

अधीक्षण अभियंता (पयूल),
राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड,
ज्योतिनगर जयपुर (राजस्थान)

विषय :– **Diversion of 1898.328 ha. of forest land for Parsa East and Kete Basan Captive Coal Block open cast mining Project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in Surguja Forest Division in Surguja district of Chhattisgarh.**
– परसा ईस्ट एवं केते बासेन कोल परियोजना क्षेत्र अंतर्गत Phase-II नौवें वर्ष में पी 2003 में 11.210 हे. एवं पी 2004 में 3.420 हे. कुल 14.630 हे. को उपयोग हेतु संस्थान को देने बाबत्।

संदर्भ :–
1. **भारत सरकार पर्यावरण एव वन मंत्रालय नई दिल्ली के पत्र क्रमांक/एफ–8–31/2010–एफ.सी. दिनांक 15.03.2012. एवं पत्र क्रमांक/8–31/2010–एफ.सी. दिनांक 02.02.2022**
2. **विशेष सचिव छ.ग. शासन वन विभाग रायपुर के पत्र क्रमांक/एफ–5–4/2010/10–2 दिनांक 28.03.2012. एवं पत्र क्रमांक/एफ–04/2010/ 10–2 दिनांक 25.03.2022**

—— : 00 : ——

विषयांतर्गत परसा ईस्ट एवं केते बासेन केप्टिव कोल ब्लाक अंतर्गत आने वाले वनक्षेत्र 1898.328 हे. के वन भूमि प्रत्यावर्तन प्रस्ताव अन्तर्गत स्वीकृत प्रथम चरण हेतु 762.000 हे. वन भूमि भारत सरकार पर्यावरण एव वन मंत्रालय नई दिल्ली के पत्र क्रमांक/एफ–8–31/2010–एफ.सी.दिनांक 15.03.2012 द्वारा अंतिम चरण की स्वीकृति प्रदान की गयी है। द्वितीय चरण हेतु 1136.000 हे. वनभूमि भारत सरकार पर्यावरण एव वन मंत्रालय नई दिल्ली के पत्र क्रमांक/8–31/2010–एफ.सी. दिनांक 02.02.2022 एवं छ.ग. शासन वन एवं जलवायु परिवर्तन विभाग रायपुर के पत्र क्रमांक/एफ–04/2010/ 10–2 दिनांक 25.03.2022 द्वारा स्वीकृति प्रदान की गई है।

द्वितीय चरण अन्तर्गत प्रकरण में उप वनमण्डलाधिकारी, उदयपुर के पत्र क्र./1410 दिनांक 14.11.2022 एवं वन परिक्षेत्राधिकारी, उदयपुर के पत्र क्रमांक/628 दिनांक 23.11.2022 द्वारा स्थल निरीक्षण कर मानचित्र सत्यापन उपरान्त प्रतिवेदन प्रस्तुत किया गया है। प्रस्तुत प्रतिवेदन अनुसार दिनांक 24.11.2022 को स्थल का निरीक्षण किया गया तथा आवेदित स्थल का निरीक्षण कर क्षेत्र पर नक्शे एवं स्थल का मिलान किया गया, आवश्यक स्थलों का जी.पी.एस. को–आर्डिनेट मिलान किया गया तथा मौका पंचनामा तैयार किया गया। स्थल निरीक्षण उपरांत निम्नानुसार क्षेत्र को कोल उत्खनन कार्य हेतु संस्थान को दिये जाने हेतु अनुशंसा किया गया है :–

क्र.	कक्ष क्रमांक	वृक्ष विदोहन हेतु स्वीकृत भूमि (हे.में.)	पूर्व में हस्तांतरित की गई भूमि (हे.में)	हस्तांतरण हेतु प्रस्तावित भूमि (हे.में)	मौके पर रिक्त भूमि (हे.में)	कैफियत
1	पी 2003	29.790	11.130	11.210	11.210	काष्ठ विदोहन एवं परिवहन कार्य पूर्ण हो चूका है। उक्त क्षेत्र में वनोपज शेष नहीं है।
2	पी 2004	13.840	3.390	3.420	3.420	
	योग :–	43.630	14.520	14.630	14.630	

D.F.O.
Surguja Division
Ambikapur

o/c

उप वनमण्डलाधिकारी, उदयपुर एवं वन परिक्षेत्राधिकारी, उदयपुर के प्रतिवेदन के आधार पर उपरोक्तानुसार संरक्षित वनभूमि 14.630 हे. क्षेत्र में विदोहन एवं परिवहन कार्य पूर्ण हो चुका है तथा मौके पर स्थित 20 नग विभिन्न प्रजाति के वृक्षों का प्रतिस्थापन कार्य पूर्ण कर लिया गया है।

उपरोक्तानुसार कक्ष क्रमांक पी–2003 के वनभूमि 11.210 हे. एवं पी 2004 के वनभूमि 3.420 हे. कुल वनक्षेत्र रकबा 14.630 हे. क्षेत्र को भारत सरकार वन एवं पर्यावरण मंत्रालय नई दिल्ली एवं छत्तीसगढ़ शासन वन विभाग रायपुर के द्वारा अधिरोपित शर्तो के अधीन वनेत्तर उपयोग की अनुमति दी जाती है।

भारत सरकार वन एवं पर्यावरण मंत्रालय नई दिल्ली एवं छत्तीसगढ़ शासन वन विभाग रायपुर के द्वारा अधिरोपित शर्तो का उल्लंघन किये जाने पर नियमानुसार आपके विरूद्व कार्यवाही किया जावेगा।

वनमण्डलाधिकारी
सरगुजा वनमण्डल अम्बिकापुर

पृ..क्रमांक/तक.अधि./ 2212 अम्बिकापुर, दिनांक/25/11/2022

प्रतिलिपि :–

1. अपर प्रधान मुख्य वन संरक्षक (भू–प्रबंध) छ.ग. रायपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
2. मुख्य वन संरक्षक, सरगुजा वन वृत्त, अम्बिकापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
3. कलेक्टर, जिला– सरगुजा, अम्बिकापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. उप वनमण्डलाधिकारी, उदयपुर/वन परिक्षेत्राधिकारी (क्षेत्रीय) एवं वन परिक्षेत्राधिकारी (उत्पादन) उदयपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। आप प्रकरण में भारत सरकार वन एवं पर्यावरण मंत्रालय नई दिल्ली एवं छत्तीसगढ़ शासन वन विभाग रायपुर के द्वारा अधिरोपित शर्तो का पालन कराना सुनिश्चित करें एवं पालन प्रतिवेदन इस कार्यालय में प्रस्तुत करें। **आप स्वयं अपनी उपस्थिति में उपरोक्तानुसार कक्ष क्रमांक पी–2003 के वनभूमि 11.210 हे. एवं पी 2004 के वनभूमि 3.420 हे. कुल वनक्षेत्र रकबा 14.630 हे. क्षेत्र को वनेत्तर उपयोग हेतु आवेदक संस्थान को सर्वेक्षण एवं सीमांकन उपरांत उपलब्ध करावें तथा पूर्ण कार्यवाही विवरण मय पंचनामा एवं आवश्यक मानचित्र सहित प्रतिवेदन इस कार्यालय में प्रस्तुत करें।**

वनमण्डलाधिकारी
सरगुजा वनमण्डल अम्बिकापुर

60

कार्यालय वनमण्डलाधिकारी, सरगुजा वनमण्डल, अम्बिकापुर (छ.ग.)

(प्रतापपुर रोड़, फारेस्ट कैम्पस, अम्बिकापुर, जिला-सरगुजा)

☎ 07774-240238 (0), 240236 (R), 240238 (F) E-Mail :- dfosouthsurguja_200@rediffmail.com

क्रमांक/तक.अधि./ 13 अम्बिकापुर, दिनांक/03/01/2023

प्रति,

अधीक्षण अभियंता (पयूल),
राजस्थान राज्य विद्युत उत्पादन निगम लिमिटेड,
ज्योतिनगर जयपुर (राजस्थान)

विषय :– **Diversion of 1898.328 ha. of forest land for Parsa East and Kete Basan Captive Coal Block open cast mining Project in favour of M/s Rajasthan Rajya Vidyut Utpadan Nigam Limited in Surguja Forest Division in Surguja district of Chhattisgarh.**

– परसा ईस्ट एवं केते बासेन कोल परियोजना क्षेत्र अंतर्गत Phase-II नौवें वर्ष में पी 2003 में 7.450 हे. एवं पी 2004 में 7.030 हे. कुल 14.480 हे. को उपयोग हेतु संस्थान को देने बाबत्।

संदर्भ :–
1. भारत सरकार पर्यावरण एव वन मंत्रालय नई दिल्ली के पत्र क्रमांक/एफ–8–31/2010–एफ.सी. दिनांक 15.03.2012. एवं पत्र क्रमांक/8–31/2010–एफ.सी. दिनांक 02.02.2022
2. विशेष सचिव छ.ग. शासन वन विभाग रायपुर के पत्र क्रमांक/एफ–5–4/2010/10–2 दिनांक 28.03.2012. एवं पत्र क्रमांक/एफ–04/2010/ 10–2 दिनांक 25.03.2022

—— : 00 : ——

विषयांतर्गत परसा ईस्ट एवं केते बासेन केप्टिव कोल ब्लाक अंतर्गत आने वाले वनक्षेत्र 1898.328 हे. के वन भूमि प्रत्यावर्तन प्रस्ताव अन्तर्गत स्वीकृत प्रथम चरण हेतु 762.000 हे. वन भूमि भारत सरकार पर्यावरण एव वन मंत्रालय नई दिल्ली के पत्र क्रमांक/एफ–8–31/2010–एफ.सी.दिनांक 15.03.2012 द्वारा अंतिम चरण की स्वीकृति प्रदान की गयी है। द्वितीय चरण हेतु 1136.000 हे. वनभूमि भारत सरकार पर्यावरण एव वन मंत्रालय नई दिल्ली के पत्र क्रमांक/8–31/2010–एफ.सी. दिनांक 02.02.2022 एवं छ.ग. शासन वन एवं जलवायु परिवर्तन विभाग रायपुर के पत्र क्रमांक/एफ–04/2010/ 10–2 दिनांक 25.03.2022 द्वारा स्वीकृति प्रदान की गई है।

द्वितीय चरण अन्तर्गत प्रकरण में उप वनमण्डलाधिकारी, उदयपुर के पत्र क्र./1599 दिनांक 30.12.2022 एवं वन परिक्षेत्राधिकारी, उदयपुर के पत्र क्रमांक/1851 दिनांक 26.12.2022 द्वारा स्थल निरीक्षण कर मानचित्र सत्यापन उपरान्त प्रतिवेदन प्रस्तुत किया गया है। प्रस्तुत प्रतिवेदन अनुसार दिनांक 23.12.2022 को स्थल का निरीक्षण किया गया तथा आवेदित स्थल का निरीक्षण कर क्षेत्र पर नक्शे एवं स्थल का मिलान किया गया, आवश्यक स्थलों का जी.पी.एस. को–आर्डिनेट मिलान किया गया तथा मौका पंचनामा तैयार किया गया। स्थल निरीक्षण उपरांत निम्नानुसार क्षेत्र को कोल उत्खनन कार्य हेतु संस्थान को दिये जाने हेतु अनुशंसा किया गया है :–

क्र.	कक्ष क्रमांक	वृक्ष विदोहन हेतु स्वीकृत भूमि (हे.में.)	पूर्व में हस्तांतरित की गई भूमि (हे.में)	हस्तांतरण हेतु प्रस्तावित भूमि (हे.में)	मौके पर रिक्त भूमि (हे.में)	कैफियत
1	पी 2003	29.790	22.340	7.450	7.450	काष्ठ विदोहन एवं परिवहन कार्य पूर्ण हो चूका है। उक्त क्षेत्र में वनोपज शेष नहीं है।
2	पी 2004	13.840	6.810	7.030	7.030	
योग :–		43.630	29.150	14.480	14.480	

D.F.O.
Surguja Division
Ambikapur (C.G.)

उप वनमण्डलाधिकारी, उदयपुर एवं वन परिक्षेत्राधिकारी, उदयपुर के प्रतिवेदन के आधार पर उपरोक्तानुसार संरक्षित वनभूमि 14.480 हे. क्षेत्र में विदोहन एवं परिवहन कार्य पूर्ण हो चुका है तथा मौके पर स्थित 18 नग विभिन्न प्रजाति के वृक्षों का प्रतिस्थापन कार्य पूर्ण कर लिया गया है।

उपरोक्तानुसार कक्ष क्रमांक पी 2003 में 7.450 हे. एवं पी 2004 में 7.030 हे. कुल वनक्षेत्र 14.480 हे. क्षेत्र को भारत सरकार वन एवं पर्यावरण मंत्रालय नई दिल्ली एवं छत्तीसगढ़ शासन वन विभाग रायपुर के द्वारा अधिरोपित शर्तो के अधीन वनेत्तर उपयोग की अनुमति दी जाती है।

भारत सरकार वन एवं पर्यावरण मंत्रालय नई दिल्ली एवं छत्तीसगढ़ शासन वन विभाग रायपुर के द्वारा अधिरोपित शर्तो का उल्लंघन किये जाने पर नियमानुसार आपके विरूद्व कार्यवाही किया जावेगा।

वनमण्डलाधिकारी
सरगुजा वनमण्डल अम्बिकापुर

पृ..क्रमांक/तक.अधि./ 14 अम्बिकापुर, दिनांक/03/01/2023

प्रतिलिपि :–

1. अपर प्रधान मुख्य वन संरक्षक (भू–प्रबंध) छ.ग. रायपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
2. मुख्य वन संरक्षक, सरगुजा वन वृत्त, अम्बिकापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सम्प्रेषित।
3. कलेक्टर, जिला– सरगुजा, अम्बिकापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. उप वनमण्डलाधिकारी, उदयपुर/वन परिक्षेत्राधिकारी (क्षेत्रीय) एवं वन परिक्षेत्राधिकारी (उत्पादन) उदयपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित। आप प्रकरण में भारत सरकार वन एवं पर्यावरण मंत्रालय नई दिल्ली एवं छत्तीसगढ़ शासन वन विभाग रायपुर के द्वारा अधिरोपित शर्तो का पालन कराना सुनिश्चित करें एवं पालन प्रतिवेदन इस कार्यालय में प्रस्तुत करें। **आप स्वयं अपनी उपस्थिति में उपरोक्तानुसार कक्ष क्रमांक पी 2003 में 7.450 हे. एवं पी 2004 में 7.030 हे. कुल वनक्षेत्र 14.480 हे. क्षेत्र को वनेत्तर उपयोग हेतु आवेदक संस्थान को सर्वेक्षण एवं सीमांकन उपरांत उपलब्ध करावें तथा पूर्ण कार्यवाही विवरण मय पंचनामा एवं आवश्यक मानचित्र सहित प्रतिवेदन इस कार्यालय में प्रस्तुत करें।**

वनमण्डलाधिकारी
सरगुजा वनमण्डल अम्बिकापुर

ANNEXURE R2/9

CA 4395/2014

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE/EXTRAORDINARY JURISDICTION

Civil Appeal No 4395 of 2014

Rajasthan Rajya Vidyut Utpadan Nigam Limited **Appellant**

Versus

Sudiep Shrivastava and Others **Respondents**

W I T H

Special Leave Petition (Civil) No 18103 of 2022

O R D E R

Civil Appeal No 4395 of 2014

1 The appeal has arisen from an order dated 24 March 2014 of the National Green Tribunal[1]. The NGT issued the following directions:

1 "NGT"

Signature Not Verified
Digitally signed by CHETAN KUMAR
Date: 2022.10.18 16:50:36 IST
Reason:

"1. Order dated 23rd June, 2011 passed by the respondent no.2-MoEF Government of India and consequential order dated 28th March, 2012 passed by the respondent no.1 State of Chhattisgarh under section 2 of the Forest (Conservation) Act 1980 for diversion of forest land of PEKB Coal Blocks are set-aside;

2. The case is remanded to the MoEF with directions to seek fresh advice of the FAC within reasonable time on all aspects of the proposal discussed herein above with emphasis on seeking answers to the following questions: (i) What type of flora and fauna in terms of bio-diversity and forest cover existed as on the date of the proposal in PEKB Coal Blocks in question. (ii) is/was the PEKB Coal Blocks habitat to endemic or endangered species of flora and fauna. (iii) Whether the migratory route/corridor of any wild animal particularly, elephant passes through the area in question and, if yes, its need. (iv) Whether the area of PEKB Block has that significant conservation/protection value so much so that the area cannot be compromised for coal mining with appropriate conservation/management strategies. (v) What, is their opinion about opening the PEKB Coal Blocks for mining as per the sequential mining and reclamation method proposed as well as the efficacy of the translocation of the tree vis-a-vis the gestation period for regeneration of the flora? (vi) What is their opinion about the Wildlife Management plan finally prescribed. (vii) What conditions and restriction do they propose on the mining in question, if they favour such mining? Liberty is granted to the FAC to seek advice/opinion/specialised knowledge from any authoritative source such as Indian Council of Forestry Research and Education Dehradun or Wildlife Institute of India including the sources indicated in the present case by the parties.

3. The MoEF shall pass a reasoned order in light of the advice given by the FAC in accordance with law and pass appropriate order in accordance with law.

4. All work commenced by the respondent no.3 project proponent and respondent no.4 pursuant to the order dated 28th March, 2012 passed by the respondent no.1 State of Chhattisgarh under section 2 of the FC Act 1980, except the work of conservation of existing flora and fauna, shall stand

> suspended till such further orders are passed by the MoEF in accordance with law."

2 Since the order of the NGT, the Ministry of Environment, Forest and Climate Change[2] has granted approval for commencing Phase II mining operation for the Parsa East and Kete Basan (PEKB) Coal Block on 2 February 2022. Thereafter, the State of Chhattisgarh has on 25 March 2022 accorded permission for coal mining and for non-forest activity in respect of the Parsa East and Kete Basan Coal Block comprising 1136 hectares.

3 The above facts are not in dispute.

4 Since the order of the NGT has resulted in the above orders of MoEF&CC dated 2 February 2022 and of the State of Chhattisgarh dated 25 March 2022, Mr A N S Nadkarni, senior counsel appearing on behalf of the appellant states that the appeal is not pressed.

5 The appeal is accordingly disposed of.

6 Pending applications, if any, stand disposed of.

Special Leave Petition (Civil) No 18103 of 2022

1 The Special Leave Petition arose from an order dated 30 September 2022 of a learned Single Judge in IA No 5 of 2022 in Writ Petition (Civil) No 1346 of

2 "MoEF&CC"

2016. The learned Single Judge declined to entertain the prayer for interim relief primarily on the ground that proceedings were pending before this Court in which certain reliefs were claimed in respect the orders dated 2 February 2022, 25 March 2022 and 5 May 2022. The learned Single Judge had also indicated that there was no challenge to the orders at that stage.

2 Mr C U Singh, senior counsel appearing on behalf of the petitioner states that an application for amending the writ petition has been filed before the High Court which is pending.

3 By a separate order passed today, Civil Appeal No 4395 of 2014[3] instituted before this Court has been disposed of as not pressed.

4 Since the writ petition under Article 226 of the Constitution is pending before the High Court, it would be appropriate and proper to relegate the petitioners to pursue their rights and remedies in accordance with law. Since the application for interim relief in IA No 5 of 2022 was not considered by the High Court for the reasons which have been indicated above, we clarify that it will be open to the petitioners to move an application for seeking interim relief. The above liberty is subject to such objections which the contesting respondents may have to the grant of interim relief. This Court has not expressed any opinion on the merits of the challenge before the High Court.

3 "Rajasthan Rajya Vidyut Utpadan Nigam Limited vs Sudiep Shrivastava and Others"

5 The Special Leave Petition is accordingly disposed of.

6 Pending applications, if any, stand disposed of.

.....CJI.
[Dr Dhananjaya Y Chandrachud]

.....J.
[J B Pardiwala]

.....J.
[Manoj Misra]

New Delhi;
October 16, 2023
CKB

ITEM NO.26 COURT NO.1 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.4395/2014

RAJASTHAN RAJYA VIDYUT UTPADAN NIGAM LTD Appellant

VERSUS

SUDIEP SHRIVASTAVA & ORS. Respondents

(With IA No.2007/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No.53863/2019 – CLARIFICATION/DIRECTION, IA No. 53848/2019 - EXEMPTION FROM FILING O.T., IA No.5912/2023 - EXEMPTION FROM FILING O.T., IA No.71319/2022 - EXEMPTION FROM FILING O.T., IA No. 66757/2021 - EXEMPTION FROM FILING O.T., IA No. 134831/2023 - EXEMPTION FROM FILING O.T., IA No. 53864/2019 - EXEMPTION FROM FILING O.T., IA No. 86937/2023 - EXEMPTION FROM FILING O.T., IA No. 86934/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 32860/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 53847/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 71316/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 4/2014 - PERMISSION TO FILE ANNEXURES, IA No. 3/2014 - PERMISSION TO FILE ANNEXURES and IA No.1/2014 - STAY APPLICATION)

WITH W.P.(C) No.371/2019 (PIL-W)
(With IA No.97095/2022 - APPLICATION FOR PERMISSION, IA No.28837/2023 - APPLICATION FOR PERMISSION, IA No.49251/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No.97098/2022 - EXEMPTION FROM FILING O.T., IA No.49254/2019 - EXEMPTION FROM FILING O.T., IA

No.168205/2019 – INTERVENTION/IMPLEADMENT and IA No.5925/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

S.L.P.(C) No.18103/2022 (IV-C)

(With IA No.24570/2023 - APPLICATION FOR PERMISSION, IA No. 17183/2023 - APPLICATION FOR PERMISSION, IA No.187284/2022 - APPLICATION FOR PERMISSION, IA No.154263/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.174182/2022 - EXEMPTION FROM FILING O.T., IA No.164370/2022 - EXEMPTION FROM FILING O.T., IA No.154264/2022 - EXEMPTION FROM FILING O.T., IA No.185800/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.150385/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.174181/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.32885/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.23304/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.19260/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No.510/2023 (PIL-W)

(With IA No.87170/2023 – CLARIFICATION/DIRECTION and IA No. 87171/2023 - EXEMPTION FROM FILING O.T.)

Date : 16-10-2023 These matters were called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) **Mr. Atmaram N S Nadkarni, Sr. Adv.**
Mr. S.S. Rebello, Adv.
Ms. Deepti Arya, Adv.
Ms. Arzu Paul, Adv.
Ms. Manisha Gupta, Adv.
Mr. Siddant Gupta, Adv.
Mr. Rishikesh Haridas, Adv.
Lavany Dhawan, Adv.
Mr. Ritik Gupta, Adv.
Mr. Kunal Verma, AOR

	Ms. Yugandhara Pawar Jha, Adv. Mr. Ashwin Kumar Nair, Adv.
WPC 371/2019 & WPC 510/2023	Mr. Prashant Bhushan, Adv. Ms. Neha Rathi, AOR Mr. Kamal Kishore, Adv. Ms. Kajal Giri, Adv.
SLPC 18103/2022	Mr. Chander Uday Singh, Sr. Adv. Ms. Pyoli, AOR Ms. Shalini Gera, Adv. Mr. Archit Krishna, Adv. Mr. Mayank Gautam, Adv.
For Respondent(s)	Mr. A.M. Singhvi, Sr. Adv. Mr. Mahesh Agarwal, Adv. Ms. Aanchal Mullick, Adv. Mr. Arshit Anand, Adv. Mr. Nidhiram, Adv. Mr. E.C. Agrawala, AOR
	Mr. Prashant Bhushan, Adv. Ms. Neha Rathi, AOR Mr. Kamal Kishore, Adv. Ms. Kajal Giri, Adv.
	Mr. Tushar Mehta, SG Mr. K.M. Nataraj, ASG Mr. Gurmeet Singh Makker, AOR Ms. Ruchi Kohli, Adv. Ms. Nidhi Khanna, Adv. Ms. Swarupama Chaturvedi, Adv. Ms. Archana Pathak Dave, Adv. Ms. Swati Ghildyal, Adv. Mr. Shailesh Madiyal, Adv. Mr. Kanu Agrawal, Adv. Mr. Mayank Pandey, Adv. Mr. Madhav Sinhal, Adv.
	Mr. Mahesh Kumar, Adv. Ms. Prachi Mishra, Adv.

Mr. Aman Preet Singh Rahi, Adv.
Mr. Nikhilesh Kumat, Adv.
Mr. Dipesh Singhal, Adv.
Ms. Devika Khanna, Adv.
Ms. Rebecca Mishra, Adv.
Mr. Himanshu Kumar, Adv.
Mrs. V.D. Khanna, Adv.
Mr. Vmz Chambers, AOR

Ms. Pragati Neekhra, AOR
Mr. Aditya Bhanu Neekhra, Adv.
Mr. Aniket Patel, Adv.
Mr. Tushar Mehta, SG
Mr. Kartik Seth, Adv.
Ms. Shriya Gilhotra, Adv.
Mr. Prashanth Dixit, Adv.
Mr. Ankit Gupta, Adv.
Mr. Mahesh Bhati, Adv.
Ms. Arushi Rathore, Adv.
Mr. Saurabh Chaturvedi, Adv.
M/s. Chambers of Kartik Seth

Mr. Kunal Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No 4395 of 2014 & SLP (C) No 18103/2022

1 The Civil Appeal and the Special Leave Petition are disposed of in terms of the signed order.

2 Pending applications, if any, stand disposed of.

Writ Petition (C) No 371 of 2019 & Writ Petition (C) No 5103 of 2023

1 List the Petitions 20 November 2023.

(CHETAN KUMAR)
A.R.-cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar

(Signed order is placed on the file)

"बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी. 2-22-छत्तीसगढ़ गजट/38 सि. से. भिलाई, दिनांक 30-5-2001."

पंजीयन क्रमांक
"छत्तीसगढ़/दुर्ग/09/2013-2015."

छत्तीसगढ़ राजपत्र

प्राधिकार से प्रकाशित

क्रमांक 43] रायपुर, शुक्रवार, दिनांक 22 अक्टूबर 2021—आश्विन 30, शक 1943

विषय—सूची

भाग 1.—(1) राज्य शासन के आदेश, (2) विभाग प्रमुखों के आदेश, (3) उच्च न्यायालय के आदेश और अधिसूचनाएं, (4) राज्य शासन के संकल्प, (5) भारत शासन के आदेश और अधिसूचनाएं, (6) निर्वाचन आयोग, भारत की अधिसूचनाएं, (7) लोक-भाषा परिशिष्ट.

भाग 2.—स्थानीय निकाय की अधिसूचनाएं.

भाग 3.—(1) विज्ञापन और विविध सूचनाएं, (2) सांख्यिकीय सूचनाएं.

भाग 4.—(क) (1) छत्तीसगढ़ विधेयक, (2) प्रवर समिति के प्रतिवेदन, (3) संसद में पुर:स्थापित विधेयक, (ख) (1) अध्यादेश, (2) छत्तीसगढ़ अधिनियम, (3) संसद् के अधिनियम, (ग) (1) प्रारूप नियम, (2) अंतिम नियम.

भाग १

राज्य शासन के आदेश

सामान्य प्रशासन विभाग
मंत्रालय, महानदी भवन, नवा रायपुर, अटल नगर

नवा रायपुर, अटल नगर दिनांक 12 सितम्बर 2021

क्रमांक ई 1-01/2021/एक-2.—राज्य शासन एतद्द्वारा डॉ. कमलप्रीत सिंह, भा.प्र.से. (2002), सचिव, स्कूल शिक्षा विभाग तथा अतिरिक्त प्रभार सचिव, सामान्य प्रशासन विभाग, आयुक्त, लोक शिक्षण एवं मिशन संचालक, समग्र शिक्षा को केवल मिशन संचालक, समग्र शिक्षा के अतिरिक्त प्रभार से मुक्त करते हुए प्रभारी कृषि उत्पादन आयुक्त एवं सचिव, कृषि एवं किसान कल्याण तथा जैव प्रौद्योगिकी विभाग का अतिरिक्त प्रभार सौंपता है. शेष प्रभार यथावत रहेंगे.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
डी. डी. सिंह, सचिव.

संचालक, मुद्रण तथा लेखन सामग्री, छत्तीसगढ़ द्वारा शासकीय क्षेत्रीय मुद्रणालय, राजनांदगांव से मुद्रित तथा प्रकाशित—2021.

वन एवं जलवायु परिवर्तन विभाग

मंत्रालय, महानदी भवन, नवा रायपुर, अटल नगर

नवा रायपुर, अटल नगर, दिनांक 7 अक्टूबर 2021

क्रमांक/एफ 8-6/2007/10-2.—जंगली हाथियों को उपयुक्त प्राकृतिक रहवास उपलब्ध कराने, मानव-हाथी द्वंद कम करने तथा बेहतर वन्यप्राणी प्रबंधन के उद्देश्य से छत्तीसगढ़ शासन एतद्द्वारा निम्न अनुसूची में दर्शाये अनुसार 'लेमरू हाथी रिजर्व' घोषित करता है :—

"अनुसूची"

जिला	कोरबा, सरगुजा, रायगढ़
परिक्षेत्र	केंदई, एतमानगर, उदयपुर, लखनपुर, कुदमुरा, पसरखेत, बाल्को, लेमरू, बोरो, कापू, धरमजयगढ़
हाथी रिजर्व का नाम	लेमरू हाथी रिजर्व
क्षेत्रफल	199548.00 हेक्टेयर = 1995.48 वर्ग कि.मी.

सीमाएं

अ. क्र.	वनमंडल	उप वनमंडल	परिक्षेत्र	कक्ष क्रमांक	रकबा हे. में		सीमाएं
					वन भूमि	राजस्व भूमि	
1	2	3	4	5	6	7	8
1	कटघोरा	कटघोरा	केंदई	OA698, OA699, OA700, OA701, OA702, OA724, OA725, OA726, OA727, P355, P356, P357, P358, P359, P360, P361, P362, P363, P364, P365, P366, P367, P368, P369, P370, P371, P372, P373, P374, P375, P376, P377, P378, P379, P380, P381, P382, P383, P384, P385, P386, P387, P388,	26798.568	5492.714	उत्तर सीमा – हसदेव नदी एवं मनापी नाला का संगम जिसके दक्षिण में कटघोरा वनमण्डल के कक्ष क्रमांक 355 की उत्तरी सीमा एवं सूरजपुर वनमण्डल के कक्ष क्र. पी.1902 की दक्षिणी सीमा बनाता है, पूर्व की ओर बढ़ते हुए कटघोरा वनमण्डल के केन्दई परिक्षेत्र के कक्ष क्र. पी. 356 की उत्तरी सीमा आगे पूर्व ओर कक्ष क्र. पी.357

अ. क्र.	वनमंडल	उप वनमंडल	परिक्षेत्र	कक्ष क्रमांक	रकबा हे. में		सीमाएं
					वन भूमि	राजस्व भूमि	
1	2	3	4	5	6	7	8
				P389, P390, P391, P392, P393, P394, P395, P396, P397, P398, P399, P400, P401, P402, P403, P404, P405, P406, P407, P408, P409, P410, P411, P412, P413, P414, P415, P416, P417, P418, P419, P420, P421, P422, P423, P424, P425, P426, P427, P428, P429, P430, P431, P432, P433, P434, P435, P436, P437, P438, P439, P440, P441, P442, P443, P444, P445, P446, P447, P448, P449, P450, P451, P452,			की उत्तरी सीमा लाईन बनाते हुए सुरजपुर एवं कटघोरा वनमण्डल की सीमा लाईन बनाता है आगे पूर्व की ओर बढ़ते हुए कक्ष क्र. पी.351, पी.358, पी. 359, पी.360, पी.361, से ओ.ए.724 की उत्तर पूर्व सीमा जो उदयपुर व केन्दई परीक्षेत्र की उभयनिष्ठ सीमा बनाते हुए नेशनल हाईवे को पार कर कक्ष क्र. पी.432, पी.433, पी.434, पी.440, पी.441, पी. 445, पी.446 उत्तरी सीमा बनाता है एवं कोरबा वनमण्डल के लेमरू परीक्षेत्र अंतर्गत कक्ष क्र. पी. 865 व पी.866 की उत्तरी सीमा, ओ.ए.1189 के उत्तर पूर्वी सीमा को स्पर्श करते हुए दक्षिण पूर्व की ओर कक्ष क्र. पी. 867 की पूर्वी सीमा लाईन बनाता है। आगे ग्राम मुनरी दादार की पूर्वी सीमा जो आगे ओ.ए. 1190 की उत्तरी सीमा लाईन को स्पर्श कर आगे दक्षिण पूर्व की ओर बढ़ते हुए कक्ष क्र. पी. 876 की उत्तर पूर्वी सीमा बनाते हुए पूर्व की ओर सरगुजा वनमंडल के उदयपुर परिक्षेत्र में प्रवेश कर कक्ष क्र. पी. 2151 की पश्चिमी छोर से शुरू होकर उत्तर एवं दक्षिण पूर्व की ओर कक्ष क्र. पी. 2152 के उत्तर पूर्वी किनारे को स्पर्श कर पूर्व की ओर बढ़ते हुए कक्ष क्र. पी. 2159, 2160 की पश्चिमी सीमा लाईन एवं 2161 की पश्चिम, उत्तर व पूर्वी सीमा बनाता है। तत्पश्चात् 2162 की उत्तर, पूर्व, दक्षिणी सीमा बनाते हुए दक्षिण की ओर पी. 2160 की पूर्वी सीमा बनाकर दक्षिण से पूर्व की ओर बढ़ते हुए कक्ष क्र. 2156 की उत्तरी सीमा लाईन बनाता है। पूर्व की ओर कक्ष क्र. 2183 की उत्तरी सीमा बनाकर उत्तर की ओर कक्ष क्र. 2182 की पश्चिम व उत्तरी सीमा एवं 2180 की उत्तर पूर्व सीमा बनाते हुए 2181 की उत्तरी सीमा लाईन को स्पर्श कर उत्तर पूर्व की ओर बढ़ता है एवं कक्ष क्र. पी. 2178 की उत्तरी
2	कटघोरा	कटघोरा	एतमानगर	OA753, P496, P497, P498, P499, P500, P501, P502, P503, P504, P505, P506, P507, P508, P509, P510, P511, P517, P519, P520, P521, P522, P523, P524, P525	6950.338	6707.333	
3	सरगुजा	उदयपुर	उदयपुर	P2151, P2152, P2153, P2154, P2155, P2156, P2157, P2158, P2159, P2160, P2161, P2162, P2177, P2178, P2180, P2181, P2182, P2183, P2184, P2185, P2192, P2193, P2194, P2195,	5381.351	0.000	
4	सरगुजा	उदयपुर	लखनपुर	P2206, P2207, P2208, P2209	856.320	0.000	
5	कोरबा	उत्तर कोरबा	कुदमुरा	OA1359, OA1360, OA1361, OA1362, OA1363, OA1364, OA1365, OA1366, OA1367, OA1368, OA1369, OA1370, OA1371, OA1372, OA1373, OA1374, OA1375, OA1376, OA1377, OA1378, OA1379, OA1380, OA1381, OA1382, OA1383, OA1384, OA1385, OA1386, OA1387, OA1388, OA1389, OA1390, OA1391, OA1392, OA1393, OA1394,	19549.649	7084.854	

अ. क्र.	वनमंडल	उप वनमंडल	परिक्षेत्र	कक्ष क्रमांक	रकबा हे. में		सीमाएं
					वन भूमि	राजस्व भूमि	
1	2	3	4	5	6	7	8
				OA1395, OA1396, OA1402, OA1403, OA1404, OA1405, OA1406, P1053, P1054, P1070, P1071, P1072, P1073, P1074, P1075 ,P1076 ,P1077, P1078, P1079, P1080, P1081, P1082, P1083, P1084, P1085, P1086, P1087, P1088, P1089, P1090, P1091, P1092, P1093, P1094, P1095, P1096, P1097, P1098, P1099, P1100, P1101, P1102, P1103, P1104, P1105, P1107, P1113, P1114, P1119			सीमा एवं दक्षिण की ओर बढ़ते हुए 2178 की पूर्वी सीमा लाईन बनाता है। 2177 की पूर्वी सीमा व खोर्राम गांव की सीमा को स्पर्श कर दक्षिण की ओर बढ़ते हुए पूर्वी व दक्षिणी सीमा लाईन बनाता है। कक्ष क्र. 2194, 2195 की पूर्वी व दक्षिणी सीमा बनाकर पूर्व की ओर बढ़ते हुए 2193 की उत्तरी सीमा बनाकर कोरबा वनमंडल के कुदमुरा परिक्षेत्र में प्रवेश करता है। कक्ष क्र. पी. 1077 की उत्तरी सीमा को स्पर्श कर पूर्व की ओर बढ़ते हुए कक्ष क्र. पी. 1078, 1079, 1080, 1081 की उत्तरी सीमा लाईन बनाते हुए धरमजयगढ़ वनमंडल के बोरो परिक्षेत्र में प्रवेश करता है। कक्ष क्र. 690 की पश्चिम सीमा से उत्तर की ओर बढ़कर 693 की पश्चिमी सीमा लाईन, 694, 696, 697 की पश्चिम सीमा लाईन एवं 698 की पश्चिमी सीमा लाईन बनाकर 699 को स्पर्श कर उत्तर की ओर बढ़ते हुए सरगुजा वनमंडल के लखनपुर परिक्षेत्र में प्रवेश करता है। कक्ष क्र. 2207 की पश्चिमी सीमा लाईन पी.2206, पी.2208 की उत्तर पश्चिम सीमा एवं कक्ष क्र. पी.2209 को विभाजित कर धरमजयगढ़ वनमण्डल बोरो परीक्षेत्र के कक्ष क्र. 706, 707, 708 की उत्तरी सीमा एवं कापू परीक्षेत्र में कक्ष क्र. 1, 2, 6, 7, 8, 11, 12, 13, 15, 17, 18, 19 की उत्तरी सीमा लाईन बनाते हुए कक्ष क्र. 23 की उत्तर पूर्वी सीमा कक्ष क्र. 22 की पूर्वी सीमा व कक्ष क्र. 24 की उत्तरी सीमा बनाते हुए पूर्वी सीमा में प्रवेश करता है। **पूर्वी सीमा** – धरमजयगढ़ वनमण्डल के कापू परिक्षेत्र के कक्ष क्र.51 पी. की पूर्वी एवं दक्षिणी सीमा कक्ष क्र. 50पी., 49पी. 48पी., 46पी., 47पी., 18 पी., 17पी., 16पी. , 14पी. की दक्षिणी सीमा लाईन कक्ष क्र. 13 की दक्षिण पूर्वी सीमा कक्ष
6	कोरबा	दक्षिण कोरबा	पसरखेत	OA1329, P1016, P1017, P1018, P1019, P1020, P1021, P1022, P1023, P1024, P1025, P1026, P1027, P1043, P1044, P1045, P1046, P1047, P1048, P1049, P1052, P1055, P1056, P1057, P1058, P1059, P1060, P1061, P1062, P1063, P1066, P1067, P1068, P1069, P1115, P1116	14157.449	170.718	
7	कोरबा	उत्तर कोरबा	बालको	P919, P920, P921, P928, P933, P934, P935, P936, P937, P938, P939, P940, P941, P942, P943, P944, P945, P946, P950, P951, P954, P955, P956, P957, P958, P959, P960, P961, P964, P965, P966, P967, P968, P969, P970	14204.825	0.000	
8	कोरबा	उत्तर कोरबा	लेमरू	OA 1178, OA 1179, OA 1180, OA 1181, OA 1182, OA 1183, OA 1184, OA 1185, OA 1186, OA 1187, OA 1188, OA 1189, OA 1190, OA 1191,	45674.451	6790.601	

अ. क्र.	वनमंडल	उप वनमंडल	परिक्षेत्र	कक्ष क्रमांक	रकबा हे. में		सीमाएं
					वन भूमि	राजस्व भूमि	
1	2	3	4	5	6	7	8
				OA 1192, OA 1193, OA 1194, OA 1195, OA 1196, OA 1197, OA 1198, OA 1199, OA 1200, OA 1201, OA 1202, OA 1203, OA 1204, OA 1205, OA 1206, OA 1207, OA 1208, OA 1209, OA 1210, OA 1211, OA 1212, OA 1213, P801, P802, P803, P804, P805, P806, P807, P808, P809, P810, P811, P812, P813, P814, P815, P816, P817, P818, P819, P820, P821, P822, P823, P824, P825, P826, P827, P828, P829, P830, P831, P832, P835, P836, P837, P838, P839, P840, P841, P842, P843, P844, P845, P846, P847, P848, P849, P850, P851, P852,P853, P854, P855, P856, P857, P858, P859, P860, P861, P862, P863, P864, P865, P866, P867, P868, P869, P870, P871, P872, P873, P874, P875, P876, P877, P878, P879, P880, P881, P882, P883, P884, P885, P886, P887, P888, P889, P890, P891, P892, P893, P894, P895, P896, P897, P898, P899, P900, P901, P902, P903, P904, P905, P906, P907, P908, P909, P910, P911, P912, P913			25पी., 48पी., 44पी., 45पी.की पूर्वी सीमा कक्ष क्र. 43पी. की दक्षिणी सीमा तथा कक्ष क्र. 32, 33 की पूर्वी सीमा एवं कक्ष 34 की दक्षिण सीमा लाईन बोरो परिक्षेत्र के कक्ष क्र. 631 की पूर्वी सीमा लाईन कक्ष क्र 630पी. की उत्तरी भाग को विभाजित करते हुए पश्चिम दिशा में कक्ष क्र. 658, 657, 653, 651, 650 की दक्षिणी सीमा एवं 621 पी. 602,605 पश्चिमी सीमा धरमजयगढ़ परीक्षेत्र के कक्ष क्र. 475 , 474, ओ.ए. 1382 को स्पर्श करते हुए 473 पी. के उत्तरी सीमा व राजस्व भूमि से होते हुए दक्षिण की ओर 458 पी. 457, 456 पी. की सीमा बनाते हुए माण्ड नदी तक दक्षिण सीमा की ओर चलां जाता है। **दक्षिणी सीमा** – मांड नदी से पश्चिम की ओर बढ़ते हुए कक्ष क्र. 456 पी., 459पी. दक्षिणी सीमा बनाते हुए व 463 पी. पश्चिमी सीमा बनाकर कोरबा वन के कुदमुरा परिक्षेत्र में प्रवेश कर जाता है। तत्पश्चात, पश्चिम की ओर बढ़ते हुए पी.1103, 1405पी दक्षिण सीमा व ओ.ए.1390, पी.1119 की दक्षिण पूर्वी सीमा बनाते हुए पसरखेत परिक्षेत्र में प्रवेश करता है। कक्ष क्र. 1115, 1116 पूर्वी सीमा, 1068, 1067 की दक्षिण पूर्वी सीमा दक्षिण की ओर जाते हुए कक्ष क्र. 1066 को विभाजित करते हुए 1063, 1026, 1025 के दक्षिणी सीमा से उत्तर की जाते हुए कक्ष क. 1025 के पश्चिमी सीमा के साथ उत्तर की ओर जाकर पुनः पश्चिम की ओर जाते हुए कक्ष क्र. 1044 की दक्षिणी सीमा के बाद कक्ष क. 1043 के दक्षिणी एवं पश्चिमी सीमा से 1046 की दक्षिणी व पश्चिमी सीमा बनाता है तथा 1047 की पश्चिमी सीमा बनाकर पश्चिम की ओर बढ़ते हुए 1048 की दक्षिणी सीमा से पश्चिम की ओर बढ़ते हुए लेमरू परिक्षेत्र के 933 व 944 की दक्षिणी सीमा तथा दक्षिण की ओर बढ़ते हुए

अ. क्र.	वनमंडल	उप वनमंडल	परिक्षेत्र	कक्ष क्रमांक	रकबा हे. में		सीमाएं
					वन भूमि	राजस्व भूमि	
1	2	3	4	5	6	7	8
							बालको परिक्षेत्र के 946 की पूर्वी व दक्षिणी सीमा बनाता है। कक्ष क्र. 950, 951 की दक्षिणी सीमा तथा उत्तर की ओर बढ़ते हुए 951 की पश्चिमी सीमा बनाता है। **पश्चिम सीमा** – बालको परिक्षेत्र के कक्ष क्र. 951 की पश्चिमी सीमा बनाते हुए उत्तर दिशा में 955 की दक्षिण पश्चिम किनारे को स्पर्श कर पश्चिम दिशा में मुड़ जाता है एवं 954, 961, 964 की दक्षिण सीमा लाईन बनाता है तथा उत्तर की ओर बढ़ते हुए 965, 966, 967 की पश्चिमी सीमा लाईन बनाते हुए 968 व 970 की पश्चिमी सीमा तथा 970 की उत्तरी सीमा लाईन के मध्य से उत्तर की ओर पी. 831 की पश्चिम सीमा लाईन बनाता है। तत्पश्चात् उत्तर की ओर बढ़ते हुए कक्ष क्र. पी. 829, 828 की पश्चिम सीमा से होकर पश्चिम की ओर बढ़कर पी.830 की दक्षिण सीमा बनाकर बांगो डेम को क्रॉस करते हुए कटघोरा वनमंडल के एतमानगर परिक्षेत्र में प्रवेश करता है। एतमानगर परिक्षेत्र के कक्ष क्र. पी. 505 की पूर्वी सीमा जो डेम का डूबान क्षेत्र है, स्पर्श कर दक्षिण की ओर बोड़ानाला गांव से होकर कक्ष क्र. पी. 525 की पूर्वी सीमा से होकर दक्षिण पश्चिम की ओर बालको परिक्षेत्र में प्रवेश करते हुए कक्ष क. पी 921, 919 एवं 928 की उत्तरी सीमा से होकर पुनः पश्चिम की ओर कक्ष क. 928 की दक्षिणी पश्चिमी सीमा से दक्षिणी पश्चिमी सीमा एवं 920 की दक्षिणी सीमा से होकर पुनः एतमानगर परिक्षेत्र में प्रवेश करते हुए पी. 524 की पूर्वी, दक्षिणी एवं पश्चिमी सीमा बनाकर पी. 525 की पश्चिमी सीमा एवं 498 की दक्षिणी सीमा व 496 की दक्षिण पश्चिम सीमा लाईन एवं 497, 499, 500 की पश्चिमी सीमा

अ. क्र.	वनमंडल	उप वनमंडल	परिक्षेत्र	कक्ष क्रमांक	रकबा हे. में		सीमाएं
					वन भूमि	राजस्व भूमि	
1	2	3	4	5	6	7	8
							लाईन बनाते हुए कक्ष क्र. 511 की पश्चिम व उत्तरी सीमा लाईन व उत्तरी सीमा के मध्य से उत्तर की ओर 510 एवं 517 की पश्चिमी सीमा लाईन से पश्चिम दिशा में ओ.ए. 753, 519, 520 की दक्षिणी सीमा लाईन बनाकर तथा 520 की पश्चिमी सीमा बनाते हुए उत्तर दिशा में बढ़ते हुए 521, 522, 523 की पश्चिमी सीमा बनाते हुए केन्दई परिक्षेत्र में प्रवेश बांगो डेम के डूबान क्षेत्र से होते हुए पी. 381 की पश्चिमी सीमा लाईन, पी. 377, 376 की पश्चिमी सीमा एवं 375 की उत्तर पश्चिम सीमा बनाकर कक्ष क्र. पी. 355 की पश्चिमी सीमा बनाते हुए उत्तरी सीमा से मिल जाता है।
9	धरमजयगढ़	धरमजयगढ़	बोरो	601P, 602, 604P, 605P, 606P, 607P, 608P, 609P, 610P, 611P, 612P, 613P, 614P, 615P, 616P, 617P, 618P, 619P, 620P, 621P, 622P, 623P, 631P, 632P, 634A, 635P, 636P, 637P, 638P, 639, 640, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708	17113.520	6207.292	
10	धरमजयगढ़	लैलूंगा	कापू	1, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 2, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 3, 30, 31, 32, 33, 34, 36, 37, 38, 39P, 4, 40, 41P, 42, 43P, 44P, 45P, 46P, 47P, 48P, 49P, 5, 50P, 51P, 6, 7, 8, 9	10676.974	2616.386	

अ. क्र.	वनमंडल	उप वनमंडल	परिक्षेत्र	कक्ष क्रमांक	रकबा हे. में		सीमाएं
					वन भूमि	राजस्व भूमि	
1	2	3	4	5	6	7	8
11	धरमजयगढ़	धरमजयगढ़	धरमजयगढ़	456P, 457P, 458P, 459, 461P, 462P, 463, 464P, 466P, 473P, 474, 475	1857.325	1257.332	
				कुल योग –	**163220.769**	**36327.231**	
				महायोग –	**199548.000**		

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
अभिषेक कुमार सिंह, उप-सचिव.

नवा रायपुर, अटल नगर, दिनांक 7 अक्टूबर 2021

क्रमांक/एफ 8-6/2007/10-2.—भारत सरकार के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में वन एवं जलवायु परिवर्तन विभाग की अधिसूचना क्रमांक /एफ 8-6/2007/10-2 दिनांक 07-10-2021 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
अभिषेक कुमार सिंह, उप-सचिव.

Nava Raipur, Atal Nagar the 7th October 2021

No. F 8-6/2007/10-2.—With a view to provide Natural Habitat for wild Elephants, Mitigate Human-Elephant Conflict and with the objective of Better Wildlife Management Practices, the Government of Chhattisgarh hereby declares "Lemru Elephant Reserve" as specified in the following schedule :—

SCHEDULE

District	Korba, Surguja, Raigarh
Forest Division	Korba, Katghora, Surguja, Dharamjaigarh
Forest Range	Kendai, Atmanagar, Udaipur, Lakhanpur, Kudmura, Pasarkhet, Balco, Lemru, Boro, Kapu, Dharamjaigarh
Name of Elephant Reserve	Lemru Elephant Reserve
Area	199548.00 Ha. = 1995.48 Sqkm

BOUNDARIES

SN.	DIVISION	SUB DIVISION	RANGE	COMPARTMENT NUMBER	AREA (in ha)		BOUNDARIES
					Forest Land	Revenue Land	
1	2	3	4	5	6	7	8
1	KATGHORA	KATGHORA	KENDAI	OA698, OA699, OA700, OA701, OA702, OA724, OA725, OA726, OA727, P355, P356, P357, P358, P359, P360, P361, P362, P363, P364, P365, P366, P367, P368, P369, P370, P371, P372, P373, P374, P375, P376, P377, P378, P379, P380, P381, P382, P383, P384, P385, P386, P387, P388, P389, P390, P391, P392, P393, P394, P395, P396, P397, P398, P399, P400, P401, P402, P403, P404, P405, P406, P407, P408, P409, P410, P411, P412, P413, P414, P415, P416, P417, P418, P419, P420, P421, P422, P423, P424, P425, P426, P427, P428, P429, P430, P431, P432, P433, P434, P435, P436, P437, P438, P439, P440, P441, P442, P443, P444, P445, P446, P447, P448, P449, P450,	26798.568	5492.714	**Northern Boundary**– Confluence of the Hasdeo River and Manashi Nala, makes northern boundary of comp no 355, Katghora division and Southern boundary of comp no P1902, Surguja division. Moving towards east it forms, boundary of compartment no P356 & P357 of Kendai range, Katghora division. Moving further east, Northeast boundary of compartment no. P357, P358, P359, P360, P361 and OA724 makes common boundary of Udaipur and Kendai ranges. It further crosses national highway and makes northern boundary of comp no P432, P433, P434, P439, P440, P441, P445 & P446. Forming northern boundary of Comp no. P865 and P866 of Lemru range Korba division, touches north boundary of OA1189,it further moves south-east and makes boundary of comp no. P867. It now proceeds to village Munari Dadar, touching eastern boundary of OA1190. Moving southeast it makes Northeast boundary of P876 and enters Udaipur range of Surguja Division. Now it proceeds from western end of comp no P2151, moves toward north and southeast direction, touching north-eastern end of comp P2152 and then moves further toward east

				P451, P452,			and making western boundary of comp no P2159, 2160 it forms west, north and eastern boundary of comp no 2161. Now it makes north, east, south boundary of comp no 2162 it moves south making eastern boundary of comp no 2160, moves towards east from south, and makes northern boundary of comp no 2156. In the east, making north boundary of comp no 2183, it moves toward north, making west and north boundary of comp no 2182 and north east boundary of comp no 2180, it further touches northern boundary of comp no 2181 and proceeds further north east direction. It further creates north boundary of comp no P2178, and moving toward south it create eastern boundary of comp no 2178. In the east, it touches eastern boundary of comp no 2177 and Khorram village and proceeds towards south and creates east and south boundary line. Further, it creates east and south boundary of comp no 2194, 2195 and proceeds eastward forming northern boundary of comp no 2193 and enters Kudmura range of Korba division. It further touches north boundary of comp no. P1077; creating northern boundary of comp no P1078, 1079, 1080 and 1081, it enters Boro range of Dharamjaigarh Division. From western boundary of comp no 690, it progresses toward comp no 693 and forms western boundary of it. Then it creates western boundary of comp no 698 and touching north boundary of comp no 699, it enters Lakhanpur range of Surguja division. It further divides comp no P2209 and making north boundary of comp no 706, 707, 708 of Boro range and comp no 1, 2, 6, 7, 8, 11, 12, 13, 15, 17, 18 and 19 of Kapu range Dharamjaigarh division and moves towards
2	KATGHORA	KATGHORA	ATMA-NAGAR	OA753, P496, P497, P498, P499, P500, P501, P502, P503, P504, P505, P506, P507, P508, P509, P510, P511, P517, P519, P520, P521, P522, P523, P524, P525	6950.338	6707.333	
3	SURGUJA	UDAIPUR	UDAIPUR	P2151, P2152, P2153, P2154, P2155, P2156, P2157, P2158, P2159, P2160, P2161, P2162, P2177, P2178, P2180, P2181, P2182, P2183, P2184, P2185, P2192, P2193, P2194, P2195,	5381.351	0.000	
4	SURGUJA	UDAIPUR	LAKHAN PUR	P2206, P2207, P2208, P2209	856.320	0.000	
5	KORBA	NORTH KORBA	KUDMURA	OA1359, OA1360, OA1361, OA1362, OA1363, OA1364, OA1365, OA1366, OA1367, OA1368, OA1369, OA1370, OA1371, OA1372, OA1373, OA1374, OA1375, OA1376, OA1377, OA1378, OA1379, OA1380, OA1381, OA1382, OA1383, OA1384, OA1385,	19549.649	7084.854	

				OA1386, OA1387, OA1388, OA1389, OA1390, OA1391, OA1392, OA1393, OA1394, OA1395, OA1396, OA1402, OA1403, OA1404, OA1405, OA1406, P1053, P1054, P1070, P1071, P1072, P1073, P1074, P1075 ,P1076 ,P1077, P1078, P1079, P1080, P1081, P1082, P1083, P1084, P1085, P1086, P1087, P1088, P1089, P1090, P1091, P1092, P1093, P1094, P1095, P1096, P1097, P1098, P1099, P1100, P1101, P1102, P1103, P1104, P1105, P1107, P1113, P1114, P1119			east, making east boundary of comp no 22 and north boundary of comp no 24. **Eastern Boundary** – Lemru Elephant reserve boundary moves further towards East and South boundary of comp no 51P, South boundary of comp no 50P, 49P, 48P, 46P, 47P, 17P, 16P, 14P, South-East boundary of comp no 13, East boundary of 25, 45P, 44P, South boundary of comp no 43P and East boundary of comp no 32, 33 in Kapu Range of Dharamjaigarh division and south boundary of comp no 34 of Kapu range, then divides north side of comp no 630P and moves South toward comp no 658, 657, 653, 651, 650 and south boundary of 621P touches east boundary of comp no 602,605, 475, 474, OA1382, 1089, 473P and further moves toward south, making boundary of comp no 458P, 457P, 456P and meets near Mand river. **Southern Boundary** – From Mand river it moves further West, making south boundary of comp no 456P and 459P and making western boundary of comp no 463P; it enters Kudmura range of Korba division. Moving further west, making south boundary of P1103, OA1405 and southeast boundary of comp no OA1390 and P1119; it enters Pasarkhet range. It further divides eastern boundary of comp no 1115, 1116 and southern boundary of 1068, 1067; moves further west making southern boundary of comp no 1063, 1026, 1025, 1044, 1043 and moves toward north and farming western boundary of comp no 1043, it proceeds toward west and makes southwest boundary of comp no 1043 and 1046. It further creates western boundary of comp no 1047 and proceeds more west forming southern
6	KORBA	SOUTH KORBA	PASARKHET	OA1329, P1016, P1017, P1018, P1019, P1020, P1021, P1022, P1023, P1024, P1025, P1026, P1027, P1043, P1044, P1045, P1046, P1047, P1048, P1049, P1052, P1055, P1056, P1057, P1058, P1059, P1060, P1061, P1062, P1063, P1066, P1067, P1068, P1069, P1115, P1116	14157.449	170.718	
7	KORBA	NORTH KORBA	BALCO	P919, P920] P921, P928 P933, P934, P935, P936, P937, P938, P939, P940, P941, P942, P943, P944, P945, P946, P950, P951, P954, P955, P956, P957, P958,	14204.825	0.000	

				P959, P960, P961, P964, P965, P966, P967, P968, P969, P970			boundary of comp no 1048, southern boundary of comp no 933, 944 and moving toward south it creates east and south boundary of comp no 946. It further proceeds toward west and creates southern boundary of comp no 950, 951 and while moving towards north it creates southern and western boundary of comp no 951. **Western Boundary-** From comp no. 951, Balco range; it continues towards North, touching South-West boundary of comp no. 955 and moves toward West. Now it makes Southern boundary of comp no. 954, 961, 964 and while moving toward North it makes Western boundary of comp no. 965, 966, 967, Western boundary of comp no 968, 970 and North boundary of comp no 970 and makes Western boundary of comp no. P831. Then it moves towards north, touching southern boundary of P829, P828 while making southern boundary of comp no P830 and crossing Bango Dam; it enters Atmanagar Range of Katghora Division. On Eastern boundary of comp no P505 of Atmanagar Range (which is also submersion zone), it moves South via Bodanala village making Eastern boundary of comp no. P525 and enters balco range and moves towards south east along the northern boundary of 921, 919 and south Western boundary of P928 and continues along the south western boundary of 928 and 920 touching the tip of the southern boundary of P921 and moves and enters Atmanagar range and moves along the southern boundary of comp no. P524 and along western boundary of 524, 525 and forms the southern boundary of comp no. P498, southwest boundary of comp no. 496 and western boundary of comp no. 497, 499
8	KORBA	NORTH KORBA	LEMRU	OA 1178, OA 1179, OA 1180, OA 1181, OA 1182, OA 1183, OA 1184, OA 1185, OA 1186, OA 1187, OA 1188, OA 1189, OA 1190, OA 1191, OA 1192, OA 1193, OA 1194, OA 1195, OA 1196, OA 1197, OA 1198, OA 1199, OA 1200, OA 1201, OA 1202, OA 1203, OA 1204, OA 1205, OA 1206, OA 1207, OA 1208, OA 1209, OA 1210, OA 1211, OA 1212, OA1213, P801, P802, P803, P804, P805, P806, P807, P808, P809, P810, P811, P812, P813, P814, P815, P816, P817, P818, P819, P820, P821, P822, P823, P824, P825, P826, P827, P828, P829, P830, P831, P832, P835, P836, P837, P838, P839, P840, P841, P842, P843, P844, P845, P846, P847, P848, P849, P850, P851, P852, P853, P854, P855, P856, P857, P858, P859, P860, P861, P862, P863, P864, P865, P866, P867, P868, P869, P870, P871, P872, P873, P874, P875, P876, P877, P878, P879, P880, P881, P882, P883, P884, P885,	45674.451	6790.601	

				P886, P887, P888, P889, P890, P891, P892, P893, P894, P895, P896, P897, P898, P899, P900, P901, P902, P903, P904, P905, P906, P907, P908, P909, P910, P911, P912, P913			and 500. It continues west making west-north boundary of comp no. 511, making western boundary of comp no. 510 and 517, moves further west making southern boundary of comp no. 753, 519, 520 and touching west side of comp no. 520 it moves towards north. While progressing north, it makes western boundary of comp no. 521, 522, 523 and enters Kendai range meets with Sink zone of Bango Dam and forms western boundary of P381, P377, P376 and North-west boundary of comp no. 375 along Hasdeo river. It further moves toward north and making western boundary of comp no. P355, it finally meets the northern boundary at the confluence of Hasdeo river and Manashi nala.
9	DHARAM JAIGARH	DHARAM JAIGARH	BORO	601P, 602, 604P, 605P, 606P, 607P, 608P, 609P, 610P, 611P, 612P, 613P, 614P, 615P, 616P, 617P, 618P, 619P, 620P, 621P, 622P, 623P, 631P, 632P, 634A, 635P, 636P, 637P, 638P, 639, 640, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708	17113.520	6207.292	
10	DHARAM JAIGARH	LAILUNGA	KAPU	1, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 2, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 3, 30,	10676.974	2616.386	

				31, 32, 33, 34, 36, 37, 38, 39P, 4, 40, 41P, 42, 43P, 44P, 45P, 46P, 47P, 48P, 49P, 5, 50P, 51P, 6, 7, 8, 9			
11	DHARAM JAIGARH	DHARAM JAIGARH	DHARAM JAIGARH	456P, 457P, 458P, 459, 461P, 462P, 463, 464P, 466P, 473P, 474, 475	1857.325	1257.332	
				Total -	**163220.769**	**36327.231**	
				Grand Total -	**199548.000**		

By order and in the name of the Governor of Chhattisgarh,

ABHISHEK KUMAR SINGH, Deputy Secretary.

87

82

VAKALATNAMA

(Rule 4(1) of the Rules framed under the Advocates Act, 1961)

BEFORE THE NATIONAL GREEN TRIBUNAL

AT PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION 59 OF 2024

IN THE *SUO MOTU* MATTER OF: "NEWS ITEM TITLED "DEFORESTATION FOR MINING RESUMES IN HASDEO LOCALS ACTIVISTS ALLEGE DETENTION" APPEARING IN THE HINDU DATED 22.12.2023"

I, the officer-in-charge of the respondent no. 2 named below do hereby appoint, engage and authorize advocate named below to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside of ex-parte orders, corrections modifications, review and recall of orders passed in these proceedings, in this Court or in any other Court in which the same may be tried/heard/proceeded with and also in the appellate, revisional or executing court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, petitions, applications, affidavits, or other documents as may be deemed necessary or proper for the prosecution/defence of the said case in all its stages and also agree to ratify and confirm acts done by him/them as if done by me/us.

In witness whereof I/We do hereunto set my/our hand to these presents, the contents of which have been duly understood by me/us, this ..... day of 2024.

Particulars (in block letters) of each Party Executing Vakalatnama

S.N.	Name & Fathers / Husband Name (1)	Registered Address (2)	E-mail Address (if any) (3)	Telephone No. (If Any) (4)	Status in Case (5)	Full Signature/ Thumb Impression (6)
1.	**Sunil Kumar Mishra** S/o Shri K.P. Mishra, aged about 54 years,	APCCF (Land Management), Aranya Bhawan, Nawa Raipur, Atal Nagar, Raipur (C.G)			OIC of R-2	

Accepted:

Particulars (in block letters) of each Advocate Accepting Vakalatnama

S.No.	Full name & Enrollment No. In State Bar Council (1)	Address for Service (2)	E-Mail Address (if any) (3)	Telephone Number (if any) (4)	Full Signature (5)
1.	MAHESH KUMAR Enrollment no. UP/09634/2018	12, R K GARG CHAMBERS' BLOCK, SUPREME COURT CAMPUS, NEW DELHI, 110001	mahesh.kumar@vmzchambers.com		